[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/1621-40 **Date:** 11.10.2022

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Aaya Nagar	**0**	0.8	South
2	Chhattarpur	**0**	0.083	South
3	Nebsarai	2.463	1.807	South

4	Sahoorpur	**0**	0	South
5	Devli	**0**	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	**0**	0.32	South
9	Saidulajab	**0**	0	South
10	Satbari	**0**	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehladpur	0.2	0	South
15	Rangpuri	**0**	0.6	West
16	Rajokri	**0**	0.1	West
17	Mahipalpur	**0**	0	West
Total		**17.433**	**6.28**	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases in FSO court**	**No. of Cases disposed**	**No. of cases pending in FSO court**
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**235**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately **6.7 Km** of wall has been constructed &**3.4 km** boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**
  - DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge
  - A review meeting was held on 14.06.2022 under the Chairmanship of Secretary to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
  - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

    "....(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing. "

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

1. there is any court .... "

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).
6(1). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

[Action: DCF(S&W)]

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**N o . of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		Area (in Ha)	2 Notification(in Ha)	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

13.	Sahoorpur	276.66	26.90	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/secy(legal)/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	0.041	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.87	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong displeasure on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

9

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " *Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—*

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, DMs and the Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	**Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23**
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

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[Action by: Divisional Commissioner]

- The list of cases pending before the FSO and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee .

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Saidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghitorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

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[Action by: DM (South, South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

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Ridge and Northern Ridge. The chairman expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

[Action by: All ridge owning agencies]

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. *Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.*

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

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- The committee was also apprised about FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhurelal Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

17/11/23

Mandeep Mittal, IFS

DCF (South)

reported as a violation of FCA. This report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

17/11/23

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	----Ha.	DGPS survey is being conducted & the draft notification is being prepared	------Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

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(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

I/64354/2024

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest-Survey of India, Dehradun	9897297712. Shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DoFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	9811099544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Viswakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Bury	APCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/South	9818059047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCF (N)	dcfinestn@gmail.com	
12.	Mandeep Mittal	DCF (S)	dcfsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2,* ***will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership****. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST
SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.
2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.
4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.
5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.
6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.
7. Four weeks' time is granted for filing reply.
8. Rejoinder affidavit, if any, be filed within two weeks thereafter.
9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 1139-56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A.**

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetaryconstraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted thefollowing status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05 .04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/ dcfpm 13 **Dated the** 24th **May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.
6. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.
7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.
8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).
d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.
e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**
b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.
b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.
c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date: 01. 05.2024**

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	**5.34**	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	**Area proposed for notification**	**Status of Notification**
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**. • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 / 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestu
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 12575-92 **Dated:** 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 3909-26
DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated the 28rd August, 2024

Minutes of the XII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 29.07.2024 at 10:00 hrs in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (*Sonya Ghosh Vs. Govt. of NCT of Delhi*) was convened on 29.07.2024 at 10:00 hrs under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as Annexure- A.

At the outset, the DGF&SS, MoEFCC welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests and Wildlife (DFWL), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following decisions/recommendations were arrived at by the committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. **The committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD before the Oversight Committee on 13.03.2024.**
b. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute encroachment removal plans in respect of the Ridge

Reserve Forests immediately.

c. The Committee was informed as per Annexure-C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee was also appraised by the DM (South) that the villages falling in the final Notification of the Southern Ridge Forests were urbanized, and the urbanized villages transferred to the purview of the DDA for further necessary action.

d. However, it was emphasized that the responsibility for protecting the ridge lies with the respective land-owning agencies under whose jurisdiction the ridge falls. The Delhi Forest Department should ensure that no violation of any provision under the Indian Forest Act (IFA) 1927 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 takes place in the forests irrespective of ownership.

e. It was recommended that a high-level meeting as decided earlier be convened with the VC, DDA along with officials of Land Management, DG, CPWD regarding formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas.

[Action: DFWL/ Revenue Department, GNCTD/ All landowning agencies]

Agenda 2: Status of construction of boundary wall to protect the ridge forests in Delhi.

The Committee was apprised of the budgetary constraints/ limitations faced by DoFW, GNCTD in gaining progress with the construction of a boundary wall to protect the ridge forests.

Accordingly, the Committee recommended that the Department of Forests & Wildlife(DFWL), GNCTD must take up the matter related to the shortage of funds at the level of the Chief Secretary, GNCTD for necessary financial assistance for the construction of a boundary wall for the protection of the ridge forests in Delhi.

[Action: DFWL, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed
b. However, the Committee advised that the FRI, Dehra Dun, and the DoFW, GNCTD should complete the preparation of working plans (including their approval by Central Government) for the Forest Divisions in NCT Delhi immediately, if possible, in six months.

[Action: FRI &DoFW, GNCTD]

After detailed discussions, the following recommendations were made in the meeting;

i. The Delhi Forest Department should take the lead for sensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.
ii. Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act.
iii. Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry (MoEF&CC) for taking further necessary actions.
iv. The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.
v. The Member Secretary of the Oversight Committee to ensure that the minutes of the meeting are submitted

within three working days after the meeting and members of the Committee are intimated about the meetings in time so that a full-fledged meeting of the committee can be held to carry out the task assigned by the Hon'ble Tribunal to the Committee.

The meeting ended with a vote of thanks to the Chair and all the participants.

Asabpoote
28/08/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/3909-26
Dated: 28.8.24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCTof Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division,

Forest Research Institute, Dehradun-248006.

9. The Deputy Commissioner (South), South Delhi, M.B.Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4thFloor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:10:00 AM **Date: 29.07.2024**

12th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 29.07.2024 AT 10:00AM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Vijendra Kumar	ADM DDA	9718401305
4.	Suneesh Buxy	APCCF, DoFW, GNCTD	9868948253
5.	Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
7.	Anamika	DCF (Central) DoFW, GNCTD	8130979292
8.	Mandeep Mittal	DCF (West), DoFW, GNCTD	9891403625
9.	Balram Meena	Revenue, GNCTD ADM (SW)	9560304176
10.	M. Chaitanya Prasad	DM (SOUTH)	7005636466
11.			

11.	Rameshwar Dayal	Dir Horticulture DDA	9599923772
12.	S.K. Meena	Dy. Director (Horticulture)	9560449990
13.	Ajay Kadian	Director LM, DDA	9999280848
14.	S.K. Singh	FSI, Dy. Director	9897297712
15.	Reena Toppo	SDM (Vasant Vihar) DC (New Delhi)	9810838088
16.	J.B. Kapil	SDM (Kalkaji)	9811099544
17.	Mohan Lal	SO (NGT), Revenue Department	9968074903
18.	Achin Garg	A DCP/South District, Delhi Police	9818099067

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 01.05.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.118**	**0**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South): Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.Khasras in **Phase-III** constitute approximately **982.34 ha &**

	15.8% area of Southern Ridge.

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**.

	• The file is being submitted to the Principal Secretary (E&F) to seek personal attention and send a DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details . • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Annexure-D

Status of Working Plan preparation.

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

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Item No. 04-07 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 58/2013
(M.A. No. 898/2013, 922/2017 & 329/2018)
With
Original Application No. 116/2015
(M.A. No. 327/2015 & 589/2015)
With
Original Application No. 144/2015
With
M.A. No. 258/2015
In
Original Application No. 10/2014

Sonya Ghosh Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

With

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

With

Sh. Jaipal Singh Applicant(s)

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

With

Pavit Singh Applicant(s)

Versus

The State of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 11.03.2019

CORAM:
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s) Mr. Rahul Choudhary, Mr. Sany Antony and Ms. Meera Gopal, Advocates
Ms. Vandana Sehgal and Mr. Anand Daga, Advocates

For Respondent(s) Mr. Sanjay Dewan, Advocate for Forest Department with Mr. Rajiv Kumar Verma, Principal Secretary and Mr. Ajay Jain, SC, GNCTD
Mr. Ajay Jain & Mr. Pranay Jain, Advocates for GNCT
Ms. Parul Panthi, Advocate for DDA
Mr. B.S. Arora and Mr. Nitin Chahar, Advocates for NBCC Ltd.
Mr. Sameer S Sinha, Advocate for R-3, CPWD
Mr. Ranjesh K. Sinha, Advocate

ORDER

The Principal Secretary, Department of Revenue, State of Delhi is present, in compliance of the order dated 31st January, 2019.

Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished. It was for that reason, sufficient time of one month was given to do the needful. It was also made clear that no further time shall be granted on any ground, as the matter is pending since, 2013. Further, it was ordered that the exercise should be completed before the next date and failure to do so would entail cost on the department.

We have been shown map of a village which is said to have been prepared by the revenue department. The said map has neither been signed by the official of the revenue department nor the same is authentic as there is no seal of the Department. Further, the said map have marked areas

in three different colours. Strangely, the part of the land which is alleged to have been encroached is shown-on exact boundaries of the related Khasras. The Forest Department submits that pillars could not be erected because of the encroachment. If the encroachments, as per the revenue department, have been made in accordance to the boundaries of the Khasras then there is no reason as to why the pillars could not be erected by the Forest Department.

As a matter of fact, the marking of encroachment on the said map does not appear to be correct. The Department has not prepared the map in a proper manner by first showing the entire forest area in a particular colour, thereafter the encroachments within that area by different colour, any other indications by a separate colour and so on. It is rather strange that revenue department has to be suggested/advised by us as to how a map of a particular area is to be prepared wherein different situations are to be indicated.

Therefore, we direct the Principal Secretary, Revenue Department to have a proper map prepared, under his supervision, by calling all the concerned officials who are to prepare a map giving in complete picture with regard to forest land and the encroachment in it.

It has also been noted, from the document placed on record, that they are certain allotments made within the

area in question. The revenue department shall give a complete detail with regard to the Khasara number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not.

For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. The map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing.

List this matter on 5th April, 2019.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

March11, 2019
mn

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH ...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS. ...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

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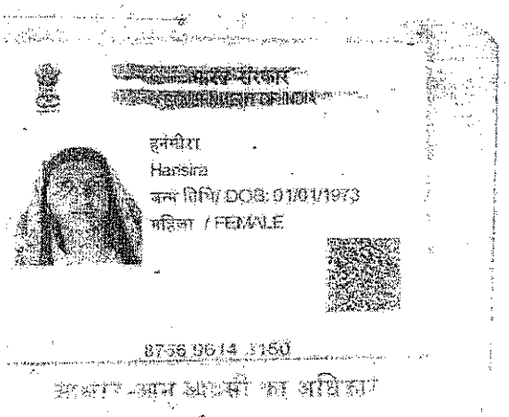
.	NUMBERS WHERE TATTIMA PROCEEDINGS INITIATED IN THE COURT OF RA/SDM	
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RESPONDENT

THROUGH

DATE:
PLACE: NEW DELHI

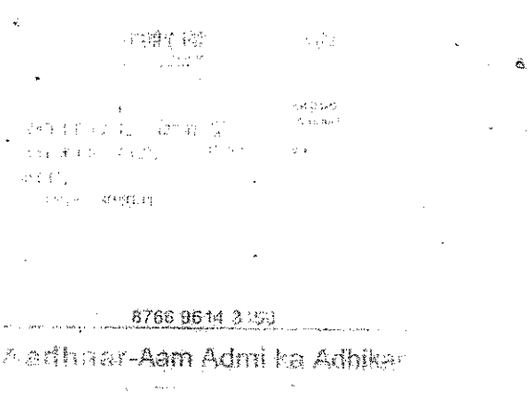
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हनसीरा
Hansira
जन्म तिथि/ DOB: 01/01/1973
महिला / FEMALE

8766 9614 3150

आधार-आम आदमी का अधिकार



8766 9614 3150

Aadhaar-Aam Admi ka Adhikar

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BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :--

Sonya Ghosh **...Applicant**

Versus

Government of NCT of Delhi and Others **...Respondent**

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that *"revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

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map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**

3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoorpur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

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dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

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i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

Rajeev

DEPONENT

1500

VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

DEPONENT

1501

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

Status of Demarcation and handing over of Forest Land as on 29-03-2019:-

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	**71310-18**	—
2	Total area demarcated with TSM	**70941-02**	Area notified excess than available in the Revenue Record :- **369-16** Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	**65453-04**	**5487-18** Bigha – Biswa area not handed over as explained below:- i. **189-10** Bigha-Biswa area under stay in Court Cases. ii. **1995-13** Bigha-Biswa area under *Tattima* proceedings in the Court of RA/SDM.

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			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. **245-04** Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- **3057-11** Bigha-Biswa.
4	The area under stay in court cases	**1369-11**	The list of Court cases is enclosed as annexure **R5**.
	a. Stay after area handed over to the Forest Department	**1180-01**	--
	b. Stay prior to handing over	**189-10**	--
5	Area under Min khasra nos. where *Tattima* proceedings initiated in the RA/SDM Court. (Hence not handed over).	**1995-13**	The list of Min Khasra nos. is enclosed as annexure **R6.**
6	The cases to be settled by Forest Settlement Officer/ ADM:	**3672-04**	--
	a. The private area notified as Forest land.	**245-04**	The list of Khasra nos. is annexed as annexure **R7.**
	b. The area notified in excess than area available in the Revenue Record	**369-16**	The list of Khasra nos. is enclosed as annexure **R8**.
	c. Area	**3057-04**	The complete list of

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	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as **ANNEXURE-3.**
7	Boundary wall constructed	i. Boundary wall length: - **11196** Meters. ii. Fencing: - **1500** Meters.	The village wise detail is enclosed as annexure **R9**.
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure **R9**.
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure **R9**.
10	Total area under encroachment	**4684-17**	i. Village wise list of encroachments are enclosed as annexure **R10 to R26** ii. **2368-07 Bigha-Biswa** Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure **R27** iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

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			iv.	immediate action and arrangement of necessary Police Force. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoorpur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

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3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

   i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

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ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

DM (South) **DCF (South)**

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ANNEXURE-R3

LIST OF LAND ALLOTED TO THE GOVT. DEPARTMENTS (TO BE SETTELED BY FOREST SETTELMENT OFFICER/ ADM)

SL. NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	96	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-12	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
VILLAGE RAIPUR KHURD					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9.	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	4-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
17	193	4-16	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	194	5-18	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	210	2-18	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-03	RASTA	SIZRA ROAD	During Chakbandi
23	171	5-13	RASTA	SIZRA ROAD	During Chakbandi

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24	195	2-18	RASTA	SIZRA ROAD	During Chakbandi
VILLAGE AOSLA					
25	1754	29-3	20 PP PLOTS	27.07.1983	*Allotted by Gram Pradhan
VILLAGE BHATI					
26	Nil	Nil	Nil	Nil	Nil
VILLAGE NEB SARAI					
27	Nil	Nil	Nil	Nil	Nil
VILLAGE MAIDAN GARHI					
28	569 MIN	86-0	20 PP ALLOTMENT CASE PENDING	1985-86	*Allotted by Gram Pradhan
29	687/570	32-5	IGNOU	20.07.1993	GNCT of Delhi
30	631	129-0	IGNOU	20.07.1993	GNCT of Delhi
VILLAGE SAIDULAJAB					
31	254	9-12	Primary School & Recreation Centre	Prior to 1989	*Allotted by Gram Pradhan
32	221 Min	90-0	DTTDC Five Sense Park.	29.03.1985	GNCT of Delhi
VILLAGE JONAPUR					
33	66/2	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
34	66/3	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
35	66/4	2-19	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
36	66/5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
37	66/6	4-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
38	66/7	3-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
39	66/8	4-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
40	66/9	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
41	66/12	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
42	66/13	3-5	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
43	66/14	5-3	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
44	66/15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

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45	66/17	5-18	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
46	66/18	2-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
47	66/19	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
48	66/22	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
49	66/23/1	1-18	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
50	66/23/2	1-14	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
51	66/24	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
52	66/25	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
53	66/26	0-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
54	80//2	5-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
55	80//3	2-13	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
56	80//4	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
57	80//5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
58	80//6	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
59	80//7	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
60	80//8	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
61	80//9/1	1-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
62	80//9/2	2-5	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
63	80//13	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

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64	80//14	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
65	80//15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
66	80//16	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
67	80//17	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
68	80//18	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
VILLAGE DERA MANDI					
69	206	23-16	GOVERNMENT SCHOOL	Prior to 1989	*ALLOTTED BY PRADHAN
70	215	2-16	SAMSHAN BHUMI	Prior to 1989	*ALLOTTED BY PRADHAN
71	5	77-13	DELHI JAL BOARD	08.02.2008	GNCT of Delhi
72	68/24	1-12	MCD School	Prior to 1989	GNCT of Delhi
73	103/20/1	2-7	Govt. School	Prior to 1989	GNCT of Delhi
VILLAGE RAJOKARI					
74	1850	4-16	Education department	24-01-91	GNCT of Delhi
75	1851	4-16	Education department	24-01-91	GNCT of Delhi
76	1852	4-16	Education department	24-01-91	GNCT of Delhi
77	1853	5-8	Education department	24-01-91	GNCT of Delhi
78	1856	3-2	Education department	24-01-91	GNCT of Delhi
79	1857	4-17	Education department	24-01-91	GNCT of Delhi
80	1858	5-9	Education department	24-01-91	GNCT of Delhi
81	1859	4-0	Education department	24-01-91	GNCT of Delhi
82	1861	4-7	Education department	24-01-91	GNCT of Delhi
83	1862	4-16	Education department	24-01-91	GNCT of Delhi
84	1863	4-16	Education department	24-01-91	GNCT of Delhi
85	1864	4-16	Education department	24-01-91	GNCT of Delhi
86	1873	4-16	Education department	24-01-91	GNCT of Delhi
87	1874	4-16	Education department	24-01-91	GNCT of Delhi
88	1875	4-16	Education department	24-01-91	GNCT of Delhi
89	1876	1-7	Education department	24-01-91	GNCT of Delhi
90	1877	1-17	Education department	24-01-91	GNCT of Delhi
91	1879	2-10	Education department	24-01-91	GNCT of Delhi
92	1881	4-3	Education department	24-01-91	GNCT of Delhi
93	2052	4-8	Education department	24-01-91	GNCT of Delhi
94	2053	6-0	Education department	24-01-91	GNCT of Delhi
95	2054	5-3	Education department	24-01-91	GNCT of Delhi
96	2055	3-9	Education department	24-01-91	GNCT of Delhi
97	2056	1-7	Education	24-01-91	GNCT of Delhi

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			department		
VILLAGE RANGPURI					
98	1331	3-8	DDA	30-03-81	GNCT of Delhi
99	1335	1-1	DDA	30-03-81	GNCT of Delhi
100	1336	2-6	DDA	30-03-81	GNCT of Delhi
101	1337	6-13	DDA	30-03-81	GNCT of Delhi
102	1338	6-4	DDA	30-03-81	GNCT of Delhi
103	1339	4-16	DDA	30-03-81	GNCT of Delhi
104	1340	3-5	DDA	30-03-81	GNCT of Delhi
105	1341	6-7	DDA	30-03-81	GNCT of Delhi
106	1342	5-19	DDA	30-03-81	GNCT of Delhi
107	1343	4-8	DDA	30-03-81	GNCT of Delhi
108	1344	3-12	DDA	30-03-81	GNCT of Delhi
109	1345	2-12	DDA	30-03-81	GNCT of Delhi
110	1346	6-8	DDA	30-03-81	GNCT of Delhi
111	1347	4-16	DDA	30-03-81	GNCT of Delhi
112	1348	4-16	DDA	30-03-81	GNCT of Delhi
113	1349	4-16	DDA	30-03-81	GNCT of Delhi
114	1350	4-16	DDA	30-03-81	GNCT of Delhi
115	1351	4-16	DDA	30-03-81	GNCT of Delhi
116	1352	4-16	DDA	30-03-81	GNCT of Delhi
117	1353	4-16	DDA	30-03-81	GNCT of Delhi
118	1354	4-16	DDA	30-03-81	GNCT of Delhi
119	1355	4-16	DDA	30-03-81	GNCT of Delhi
120	1356	4-16	DDA	30-03-81	GNCT of Delhi
121	1357	4-16	DDA	30-03-81	GNCT of Delhi
122	1358	4-16	DDA	30-03-81	GNCT of Delhi
123	1359	4-16	DDA	30-03-81	GNCT of Delhi
124	1360	4-16	DDA	30-03-81	GNCT of Delhi
125	1361	4-16	DDA	30-03-81	GNCT of Delhi
126	1362	4-16	DDA	30-03-81	GNCT of Delhi
127	1363	4-16	DDA	30-03-81	GNCT of Delhi
128	1364	4-16	DDA	30-03-81	GNCT of Delhi
129	1365	4-12	DDA	30-03-81	GNCT of Delhi
130	1366	2-8	DDA	30-03-81	GNCT of Delhi
131	1367	2-9	DDA	30-03-81	GNCT of Delhi
132	1382	6-0	DDA	30-03-81	GNCT of Delhi
133	1383	4-16	DDA	30-03-81	GNCT of Delhi
134	1384	3-4	DDA	30-03-81	GNCT of Delhi
135	1385	4-16	DDA	30-03-81	GNCT of

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					Delhi
136	1512	4-16	DDA	30-03-81	GNCT of Delhi
137	1517	2-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi
VILLAGE Mahipalpur					
141	834	2-0	DDA	5.10.89	GNCT of Delhi
142	838/1	1-10	DDA	5.10.89	GNCT of Delhi
143	838/2	1-12	DDA	5.10.89	GNCT of Delhi
144	838/3	3-2	DDA	5.10.89	GNCT of Delhi
145	839/2	2-4	DDA	5.10.89	GNCT of Delhi
146	840	2-16	DDA	5.10.89	GNCT of Delhi
147	841/1	2-10	DDA	5.10.89	GNCT of Delhi
148	841/2	1-7	DDA	5.10.89	GNCT of Delhi
149	841/3	1-2	DDA	5.10.89	GNCT of Delhi
150	843/2	1-2	DDA	5.10.89	GNCT of Delhi
151	843/5	5-17	DDA	5.10.89	GNCT of Delhi
152	876/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/2	1-3	DDA	5.10.89	GNCT of Delhi
154	879/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/1	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	Total (Pre Notification 1994)	**1066-19**			
ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
158	142/1	2-06	MCD	09.07.2001	GNCT of Delhi

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159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-0	MCD	09.07.2001	GNCT of Delhi
161	145/1	0-08	MCD	09.07.2001	GNCT of Delhi
162	280	0-02	MCD	09.07.2001	GNCT of Delhi
163	298/2	0-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTTDC	15.02.2010	GNCT of Delhi
165	30	4-16	DTTDC	15.02.2010	GNCT of Delhi
166	133	2-0	TRANSPORT DEPTT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-16	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	183	3-5	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	185	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	188	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-0	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-7	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
VILLAGE RAJPUR KHURD					
181	Nil	Nil	Nil	Nil	Nil
VILLAGE ASOLA					
182	1593	28-5	DIRECTORATE OF EDU. NCT OF DELHI	28.01.2015	GNCT of Delhi
183	1643	1-0	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
VILLAGE Bhati					
185	1311	02-03	Jal Board Department	19.12.2007	GNCT of Delhi
VILLAGE NEB SARAI					
186	420	0-8	Health Department for Dispensary	06.09.2011	GNCT of Delhi
187	96 MIN	4-4	Barat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSIIDC.	08.06.2007	GNCT of Delhi
189	75	4-11	DSIIDC.	08.06.2007	GNCT of Delhi
190	76	2-08	DSIIDC.	08.06.2007	GNCT of Delhi
191	77	3-10	DSIIDC.	08.06.2007	GNCT of Delhi
192	82	3-06	DSIIDC.	08.06.2007	GNCT of Delhi
193	83	4-14	DSIIDC.	08.06.2007	GNCT of Delhi
VILLAGE MAIDANGARHI					
194	632	11-5	IGNOU University	25.11.2014	GNCT of

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					Delhi
195	391	5-15	SAARC UNIVERSITY	25.11.2014	GNCT of Delhi
VILLAGE SAIDULAJAB					
196	224	28-15	DTTDC for Tourism Complex	05.04.2005	GNCT of Delhi
197	242	1-10	Rural Medical Society for Hospital	15.03.1994	GNCT of Delhi
198	277 min	10-7	DDH Development Deptt. for construction of park.	23.07.2008	GNCT of Delhi
VILLAGE JAUNAPUR					
199	29//10	4-8	Education Department	17.02.2015	GNCT of Delhi
200	29//9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
201	29//11	4-16	Education Department	17.02.2015	GNCT of Delhi
202	29//12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
203	29//21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
204	30//16	2-18	Education Department	17.02.2015	GNCT of Delhi
205	30//25	3-10	Education Department	17.02.2015	GNCT of Delhi
206	31//5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
207	31//7	1-10	Education Department	17.02.2015	GNCT of Delhi
208	29/1	3-10	Education Department	17.02.2015	GNCT of Delhi
209	2/1	2-0	Education Department	17.02.2015	GNCT of Delhi
210	10	4-8	Education Department	17.02.2015	GNCT of Delhi
211	9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
212	11	4-16	Education Department	17.02.2015	GNCT of Delhi
213	12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
214	21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
215	20	5-10	Education Department	17.02.2015	GNCT of Delhi
216	30/16	2-18	Education Department	17.02.2015	GNCT of Delhi
217	25	3-10	Education Department	17.02.2015	GNCT of Delhi
218	31/5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
219	31/7	1-10	Education Department	17.02.2015	GNCT of Delhi
220	105/1	4-16	Dy.Comm. (South Zone) SDMC, For construction of	24.02.2016	GNCT of Delhi

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			primary school.		
221	105/2	2-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
222	105/10	2-10	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
223	104/4	2-8	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
224	104/5	3-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
225	45//8 Min	0-6	MTNL	17.05.2002	GNCT of Delhi
226	79/22	4-16	T.T.E , GNCTD	22.01.2013	GNCT of Delhi
227	79/23	4-7	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
228	24/1/2 min	4-16	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
229	80/22	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
230	80/23	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
231	80/24	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
232	80/25	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
233	91/1	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
234	91/2	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
235	91/3	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
236	91/4	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
237	91/5	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
238	91/6	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
239	91/7	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
240	91/8	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
241	91/9	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
242	91/10	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
243	91//14	4-16	Education Department	31.10.2011	GNCT of Delhi
244	91//15	4-16	Education Department	31.10.2011	GNCT of Delhi
245	91//16	4-16	Education Department	31.10.2011	GNCT of Delhi

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246	91//17	4-16	Education Department	31.10.2011	GNCT of Delhi
247	91//25	4-16	Education Department	31.10.2011	GNCT of Delhi
248	92/2	4-16	Education Department	22.01.2013	GNCT of Delhi
249	92/3	4-16	Education Department	27.04.2012	GNCT of Delhi
250	92/4/1/2	3-13	Education Department	27.04.2012	GNCT of Delhi
251	92/5	4-16	Education Department	22.01.2013	GNCT of Delhi
252	92/6	4-16	Education Department	22.01.2013	GNCT of Delhi
253	92/7	4-8	Education Department	22.01.2013	GNCT of Delhi
254	92/8	4-0	Education Department	27.04.2012	GNCT of Delhi
255	92/9	4-16	Education Department	27.04.2012	GNCT of Delhi
256	92/10	4-16	Education Department	27.04.2012	GNCT of Delhi
257	92/11	4-16	Education Department	27.04.2012	GNCT of Delhi
258	92/12	4-16	Education Department	27.04.2012	GNCT of Delhi
259	92/13/1	1-16	Education Department	27.04.2012	GNCT of Delhi
260	92/13/2	1-16	Education Department	27.04.2012	GNCT of Delhi
261	92/19	5-0	Education Department	27.04.2012	GNCT of Delhi
262	92/20	4-16	Education Department	27.04.2012	GNCT of Delhi
263	92/21	4-16	Education Department	27.04.2012	GNCT of Delhi
264	92/22	3-17	Education Department	27.04.2012	GNCT of Delhi
265	127	28-3	DSIIDC	26.07.2007	GNCT of Delhi
266	128	6-11	DSIIDC	26.07.2007	GNCT of Delhi
267	129	8-5	DSIIDC	26.07.2007	GNCT of Delhi
268	130	23-2	DSIIDC	26.07.2007	GNCT of Delhi
269	131 Min	96-11	DSIIDC	26.07.2007	GNCT of Delhi
270	132 Min	46-1	DSIIDC	26.07.2007	GNCT of Delhi
271	79/2	4-0	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
272	79/8/1	1-14	For setting of Nature Care Home	22.01.2013	GNCT of Delhi

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273	79/8/2	2-17	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
274	79/9	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
275	79/12	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
276	79/13/1	3-4	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
277	79/13/2	1-12	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
278	79/18/1	1-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
279	79/18/2	2-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
280	79/19	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
281	79/22	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
282	31/6 Min	1-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
283	31/14	3-4	For setting of Nature Care Home	22/01/2013	GNCT of Delhi
284	31/16	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
285	31/23	2-15	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
286	31/17	5-5	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
287	31/24	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
288	31/25	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
289	32/10/2	3-1	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
290	32/11	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
291	32/20	4-2	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
292	32/21	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
VILLAGE DERA MANDI					
293	56/8/2	1-0	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
294	56/13/1	4-10	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
295	123//4/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
296	123//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
297	123//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
298	123//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi

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299	123//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
300	55/16/2	0-7	Education Department, GNCTD	27/04/2015	GNCT of Delhi
301	182/20//2	3-16	DTC	26.11.2008	GNCT of Delhi
302	13	4-16	DTC	26.11.2008	GNCT of Delhi
303	14	4-16	DTC	26.11.2008	GNCT of Delhi
304	15	4-12	DTC	26.11.2008	GNCT of Delhi
305	16	4-16	DTC	26.11.2008	GNCT of Delhi
306	17	4-16	DTC	26.11.2008	GNCT of Delhi
307	24//2	1-18	DTC	26.11.2008	GNCT of Delhi
308	25	4-19	DTC	26.11.2008	GNCT of Delhi
309	142//1	4-14	DSIIDC	16.10.2007	GNCT of Delhi
310	142//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
311	142//3/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
312	142//3/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
313	142//4	4-06	DSIIDC	16.10.2007	GNCT of Delhi
314	142//5	4-15	DSIIDC	16.10.2007	GNCT of Delhi
315	142//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
316	142//7	4-9	DSIIDC	16.10.2007	GNCT of Delhi
317	142//8/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
318	142//8/2	3-14	DSIIDC	16.10.2007	GNCT of Delhi
319	142//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
320	142//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
321	142//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
322	142//13/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
323	142//14	4-13	DSIIDC	16.10.2007	GNCT of Delhi
324	142//25	4-19	DSIIDC	16.10.2007	GNCT of Delhi
325	143//1	4-16	DSIIDC	16.10.2007	GNCT of Delhi

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326	143//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
327	143//3	4-16	DSIIDC	16.10.2007	GNCT of Delhi
328	143//4	4-16	DSIIDC	16.10.2007	GNCT of Delhi
329	143//5	4-16	DSIIDC	16.10.2007	GNCT of Delhi
330	143//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
331	143//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
332	143//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
333	143//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
334	143//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
335	143//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
336	143//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
337	143//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
338	143//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
339	143//15	4-16	DSIIDC	16.10.2007	GNCT of Delhi
340	143//16	4-16	DSIIDC	16.10.2007	GNCT of Delhi
341	143//17	4-16	DSIIDC	16.10.2007	GNCT of Delhi
342	143//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
343	143//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
344	143//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
345	143//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
346	143//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
347	143//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
348	143/24	4-16	DSIIDC	16.10.2007	GNCT of Delhi
349	143/25/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
350	156//1	4-12	DSIIDC	16.10.2007	GNCT of Delhi
351	156//2	4-12	DSIIDC	16.10.2007	GNCT of Delhi
352	156//3	4-12	DSIIDC	16.10.2007	GNCT of Delhi

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353	156//4/1	3-12	DSIIDC	16.10.2007	GNCT of Delhi
354	156//10	4-12	DSIIDC	16.10.2007	GNCT of Delhi
355	156//11	4-12	DSIIDC	16.10.2007	GNCT of Delhi
356	156//20	4-12	DSIIDC	16.10.2007	GNCT of Delhi
357	156//21	4-12	DSIIDC	16.10.2007	GNCT of Delhi
358	170//4	4-12	DSIIDC	16.10.2007	GNCT of Delhi
359	170//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
360	170//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
361	170//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
362	170//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
363	170//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
364	170//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
365	170//17/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
366	170//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
367	170//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
369	170//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
370	170//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
371	170//24/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
VILLAGE RANGPURI					
378	771	6-14	DDA	22-06-99	GNCT of Delhi Board
379	1071	5-6	PWD	26-02-99	GNCT of Delhi
380	1072	2-14	PWD	26-02-99	GNCT of Delhi
381	1260	4-10	DDA	07-01-99	GNCT of Delhi
382	1261	3-8	DDA	07-01-99	GNCT of Delhi
383	1262	5-19	DDA	07-01-99	GNCT of Delhi

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384	1263	6-3	DDA	07-01-99	GNCT of Delhi
385	1264	4-10	DDA	07-01-99	GNCT of Delhi
386	1329	6-0	DDA	07-01-99	GNCT of Delhi
387	1396	4-13	DDA	07-01-99	GNCT of Delhi
388	1397	4-10	DDA	07-01-99	GNCT of Delhi
389	1421	4-16	PWD	26-02-99	GNCT of Delhi
390	1460	4-9	PWD	15-07-98	GNCT of Delhi
391	1461	4-16	PWD	15-07-98	GNCT of Delhi
392	1462	4-16	PWD	15-07-98	GNCT of Delhi
393	1463	4-16	PWD	15-07-98	GNCT of Delhi
394	1464	4-16	PWD	15-07-98	GNCT of Delhi
	1467	4-16	PWD	15-07-98	GNCT of Delhi
395	1471	4-16	PWD	15-07-98	GNCT of Delhi
396	1472	4-16	PWD	15-07-98	GNCT of Delhi
397	1473	4-16	PWD	15-07-98	GNCT of Delhi
398	1474	4-16	PWD	15-07-98	GNCT of Delhi
399	1479	4-16	PWD	15-07-98	GNCT of Delhi
400	1482	4-16	PWD	15-07-98	GNCT of Delhi
401	1484	4-16	PWD	15-07-98	GNCT of Delhi
402	1490	4-16	PWD	15-07-98	GNCT of Delhi
403	1491	4-16	PWD	15-07-98	GNCT of Delhi
404	1493	4-16	PWD	15-07-98	GNCT of Delhi
405	1494	3-17	PWD	15-07-98	GNCT of Delhi
406	1495/1	4-16	PWD	15-07-98	GNCT of Delhi
407	1797	5-2	PWD	15-07-98	GNCT of Delhi
408	1800	4-16	PWD	15-07-98	GNCT of Delhi
409	1801	4-16	PWD	15-07-98	GNCT of Delhi

1546

410	1812	3-2	PWD	26-02-99	GNCT of Delhi
411	1814	5-7	PWD	15-07-98	GNCT of Delhi
412	1819	4-16	PWD	15-07-98	GNCT of Delhi
413	1820	4-16	PWD	15-07-98	GNCT of Delhi
414	1821	4-16	PWD	15-07-98	GNCT of Delhi
415	1822	4-16	PWD	15-07-98	GNCT of Delhi
416	1824	4-16	PWD	15-07-98	GNCT of Delhi
	Total (Post Notification 1994)	**1990-15**			
	Grand Total (Pre+ Post Notifications)	**3057-04**			

*Prior to 1989 the Gram Sabha lands were managed by the Panchayats and allotment was done by the Pradhan of respective Panchayats.

R-4

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OFFICE OF THE SR. SECRETARY-CUM-DIVISIONAL COMMISSIONER
DEPARTMENT OF REVENUE, GOVT. OF NCT OF DELHI
5, SHAM NATH MARG, NEW DELHI-110054

No.PA/DM(S)/2019/108/CD No. DLCA-3847 Dated 29/01/2019

ORDER

Sub: Inquiry regarding allotment of forest land in Southern Ridge post 1994 notification.

Whereas in Sohna Circle matter in CA No. 88/2013, an exercise was carried out on the direction of Hon'ble NGT and it has been found that a number of allotments of Forest land in Southern Ridge have been made after 1994 notification without obtaining proper approval in accordance to law.

Now, therefore, Shri Rahul Singh, District Magistrate (South West), Government of NCT of Delhi is hereby appointed as Inquiry Officer to conduct an inquiry with the following terms of reference :-

i) Circumstances in which these allotments have been made without obtaining proper approval in contravening with law.
ii) Identifying the officers/officials responsible for above lapse.
iii) Suggesting further corrective action to preventively such lapses.
iv) Ascertaining the present status/use of such allotted land parcels and identifying the steps, if any, that may be taken to reach the requirement of law post facto.

Shri Rahul Singh, District Magistrate (South West), Government of NCT of Delhi will complete the said inquiry and submit his report along with recommendations in 30 days.

(RAJEEV VERMA)
SR. SECRETARY-CUM-DIVISIONAL COMMISSIONER

SH. RAHUL SINGH
DISTRICT MAGISTRATE (SOUTH WEST)

No.PA/DM(S)/2019/108/CD No. DLCA-3847/ Dated 29/01/2019

Copy for information to:-

1. The Principal Secretary (Revenue), Government of NCT of Delhi.
2. The OSD to Chief Secretary, GNCTD, Delhi Secretariat, New Delhi.
3. The Dy. Chief Conservator of Forests (NCR), Forest Department, GNCTD.
4. The District Magistrate (North), GTB Road, Sabzi Mandi, New Delhi.
5. The District Magistrate (East), Old Jail Road, Civil Lines, New Delhi.
6. The District Magistrate (New Delhi), Tees Hazari Court, New Delhi.
7. The Director (Revenue), GNCTD, Delhi.
8. The Dy. Commissioner of Police (HQ), Revenue Deptt., GNCTD, Delhi.

With the request to provide all assistance and records to District Magistrate (South West) for facilitating the inquiry.

(RAJEEV VERMA)
SR. SECRETARY-CUM-DIVISIONAL COMMISSIONER

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Annexure-R5

Area under Stay of Court Cases:-

S. No.	WPC / Case No.	Case Title	Order	Area and Kh.Nos.
1	Civil writ Petition no. 6579/2018 (Asola Village)	Radha Soami Satsang Beas and Anr v/s Govt of NCT, Delhi	NDOH-10/07/2019. Vide order dated 11/06/2018 the court directed for no coercive action against the Petitioners till next date of hearing. This interim order is still continued.	Total area:- **696-10** Bigha-Biswa i. Stay after handed over: - Total area :- **612-09** Bigha - Biswa (Kh.No. 1736 (11-01), 1748 (28-16), 1749 (6-5), 1746(36-0), 1738 (0-14),. 1740 (5-07), 1742 (4-0), 1744 (25-11), 1750(170-0),1573 (1-0), 1576 (19-12), 1552 (103-08), 1547 (5-4), 1517 (17-19), 1528 (8-0),1552 (23-10), 1521 (14-09), 1523 (32-14), 1590 (0-7), 1586 (1-12), 1582 (1-09), 1506 (17-14), 1498 (29-10), 1500 (37-19), 654 (8-0), 1490 (2-8)) village Asola. Copy of order enclosed **R5(A)**. ii. Stay prior to hand over:- Total area:- **84-01** Bigha-Biswa (Kh.No. 1435(43-05), 1437 (40-17))
2		M/s Swastik	NDOH-	Total area :- **7-17**

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	W.P. (C) NO: 12218/2015 & CM APPL.32437/2018 (Village Asola)	Construction & Builders Pvt. Ltd.	22/04/2019	Bigha – Biswa Stay prior to the hand over :- **7-17** Bigha-Biswa (Kh.No.1876/1310 (7-17)) Copy of order enclosed **R5(B)**.
3	WPC No. 9015/2018 (Bhati Village)	Radha Soami Satsang Beas v/s Govt. of NCT of Delhi	NDOH-10/07/2019. In the hearing on 20/12/2018, the Hon'ble Court directed the petitioners to assist Revenue Authorities for their demarcation subject to the cost incurred.	Total area:- 503-5 Bigha- Biswa i. Stay after hand over:- Total area **433-05** Bigha- Biswa (Kh.No., 648 (3-06), 659 (5-00), 665(7-0), 666(7-0), 708 (20-00),712 (32-07),715 (34-10), 745(8-0). Copy of order enclosed **R5(C)**. **ii. Stay prior to hand over :- 70-0 Bigha-Biswa** (Kh.No. 511 (10-05), 517 (2-13), 518 (0-02), 519 (1-04), 520 (2-19),521 (0-18), 526 (16-15),527 (5-12), 574 (7-7), 898 (2-10), 931 (10-0), 593 (9-03), 595 (1-02)).
4	WPC No 10505/2018 (Bhati Village)	Anant Raj Ltd V/S Govt. of NCT of Delhi & Others	Pending NDOH-30/07/2019	**Total area :- Stay after hand over: 119-2 Bigha-Biswa** ((Kh.No. 840 (35-12),848 (6-11), 1478 (11-15), 1482 (5-4), 1486 (48-

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				17), 1488 (1-0), 1489 (3-4), 1490 (1-11) & 1512 (5-8)). Copy of order enclosed **R5(D)**.
5	WP(C) No. 4029/2018 (Village Neb Sarai)	SOHAG DEVI AND OTHERS V/S GOVT.OF NCT OF DELHI (khasra no. 435, village Neb Sarai)	Pending NDOH 17-07-2019	Total area:- Stay after hand over **15-05 Bigha- Biswa** (Kh.No. 435 (15-5)) Copy of order enclosed **R5(E)**.
6.	WP (C) 11246/2018 & C.M. 43680/2018 (Village Dera Mandi)	**26/19 ,26/20 Min, 26/21 Min, 26/22**	Stay Order Dated. 16.10.2018	Total Area: **16-12 bigha-biswa** stay prior to the handover Copy of order enclosed **R5(F)**.
7.	WP (C) 6479/2018 and 6569/2018 (Village Ghitorni)	**628 (5-10) and 629/2 (5-10)**	Stay Order Dated. 24.07.2019	Total area : **11-00 Bigha- Biswa** . Copy of order enclosed **R5 (G)**

Total area under stay: 1369-11 Bigha- Biswa

i. **Stay after hand over: 1180-01 Bigha – Biswa**

ii. **Stay prior to hand over: 189-10 Bigha- Biswa**

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NDOH R(A)
10/01/19 1292

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6579/2018, CM APPL. Nos. 25104/2018, 25172/2018, 37747/2018, 42488/2018 & 45974/2018

RADHA SOAMI SATSANG BEAS & ANR ..... Petitioners

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT OF NCT OF DELHI & ORS ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **04.02.2019**

Previous order dated 26.11.2018 be complied with.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

FEBRUARY 04, 2019 **I.S.MEHTA, J**

sr

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ORDER dtd. 11/04/2018

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Annexure-C1

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6579/2018

RADHA SOAMI SATSANG BEAS & ANR. .....Petitioners

Through: Mr. Sanjeev Puri, Senior Adv., with Mr. Pramod Kumar Ahuja and Mr. H.S. Sharma, Advocates.

Versus

GOVT OF NCT OF DELHI & ORS. .....Respondents

Through: Mr.Naushad Khan, Advocate for GNCTD.

CORAM:

HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

HON'BLE MR. JUSTICE C. HARI SHANKAR

1. The present writ petition has been filed under Article 226 of the Constitution of India for issuance of a writ/order and/or direction in the nature of mandamus, certiorari or any other appropriate writ or direction for quashing of order dated 28.11.2017, demarcation notice dated 28.11.2017, notice/notification dated 19.02.2018 and 01.03.2018, notice/notification dated 03.05.2018, all issued by respondent No. 2 and for issuance of a writ/order and/or direction in the nature of certiorari or any other appropriate writ for quashing the map and report prepared by M/s. Dhyani Consultants Inc., demolition report dated 17.03.2018 of respondent No. 2 declaring the demolition carried by respondents on 14.03.2018 as null and void besides issuing writ of mandamus directing the respondents to initiate the process of

Attested

12.6.18

SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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(18)

demarcation of Village Asola, New Delhi as per law and to carry out consolidation of the entire land of Village Asola, Tehsil Saket, New Delhi.

2. Aggrieved by the action carried out by respondent No. 2, learned Senior Counsel appearing for the petitioners submits that the petitioner No. 1 is a legal and absolute owner and in possession of the land measuring 12 Bighas 03 Biswas comprised in Khasra Nos. as detailed in Para 9 (e) of the writ petition. He further submits that the respondent No. 2 carried out illegal demarcation and demolition of the property of the petitioner No. 1 without serving a notice and also violated the stay order dated 23.09.2017 granted by the Senior Civil Judge, Saket, New Delhi.

3. Learned counsel appearing for the respondent No. 2 submits that it is impossible for them to issue notices to each person individually and therefore common public notices have been issued. Notice dated 19.02.2018 was issued by the office of Sub-Divisional Magistrate (Saket), Govt. of NCT of Delhi, M. B. Road, New Delhi with respect to Khasra No. 1517 (17-19), 1528 (8-0), 1752 (103-8), 1750 (170-0), 1573 (1-0), 1748 (28-16), 1736 (11-01) 1735 (0-19), 1746 (36-0), 1744 (25-11), 1728 (131-0), 1354 (25-10), 1348 (11-13), 1435 (43-05), 1437 (40-17), 1632 (3-11), 1082 (0-11), 1593 (28-5), 654 (8-0), 1552 (23-10), 1479 (3-14), 1547 (5-4), 1576 (19-12), 1740 (5-7), 1742 (4-0), 447 (4-16), 1334 (13-4), 1498 (29-10), 1749 (6-5), 1500 (37-19), 1506 (17-14), 1495 of Village Asola Tehsil Saket followed by

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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another notice dated 01.03.2018 with respect to Khasra Nos. 1517(17-19), 1528(8-0), 1752(103-8), 1750(170-0), 1573(1-0), 1748(28-16), 1736(11-01), 1735(0-19), 1746(36-0), 1744(25-11), 1728(131-0), 1354(25-10), 1348(11-13), 1435(43-05), 1437(40-17), 1632(3-11), 1082(0-11), 1593(28-5), 654(8-0), 1552(23-10), 1479(3-14), 1547(5-4), 1576(19-12), 1740(5-7), 1742(4-0), 447(4-16), 1334(13-4), 1498(29-10) 1749(6-5), 1500(31-19), 1506(17-14), 1495, 1643(32-15), 1667(38-1), 1668(28-15), 1661(0-15), 1332(58-7), 1601(0-8), 1521(14-9), 1523(32-14), 1590(0-7), 1586(1-12), 1582(1-9), 1510(15-17), 1490(2-8), 1724(59-06), 1738(0-14), and further notice dated 03.05.2018 with respect to Khasra Nos. 46(1-0), 447(4-16), 1082(0-11), 1437(40-17), 1435(43-05), 1632(3-11), 1513(08-06), 1517(17-19) and 1510(15-17) whereby all the encroachers were directed to remove all kinds of encroachments from aforesaid khasra numbers.

4. Learned Senior Counsel appearing for the petitioner No. 1 submits that none of the khasra no. mentioned in the aforesaid notices are within the occupation of the petitioner No. 1 and Khasra Nos. in the possession of the petitioner No. 1 have been detailed in para 9 (e) of the writ petition.

5. It is pertinent to notice that in the notice dated 19.02.2018, it is mentioned that *"And whereas, the Supreme Court Monitoring Committee had visited District South in particular village Asola on 19/02/2018. The Committee had made certain observations after*

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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(20)

seeing the unahthorized/illegal construction on the Govt./Forest/Gaon Sabha land and had directed the District Task Force (district South) to take legal course of action to remove the same and submit action taken report within a week in this regard."

6. Supreme Court Monitoring Committee has not been made a party to the present writ petition. Learned Senior Counsel for the petitioner No. 1 seeks time to move an appropriate application to implead the Supreme Court Monitoring Committee as respondent to the present writ petition. He further submits that there is a threat of demolition on the property of the petitioner No. 1.

7. Learned counsel for the respondent No. 2 submits that he will request the concerned officers to hold their hands till 13.06.2018.

8. List on 13.06.2018.

9. No coercive steps shall be taken by the respondents till the next date of hearing.

10. *Dasti* under the signatures of the Court Master.

SANGITA DHINGRA SEHGAL, J.

C. HARI SHANKAR, J.

JUNE 11, 2018
gr

Attested
12.6.18
SUNITA GOSAIN
Asstt. Registrar
High Court of Delhi
New Delhi

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NDOH 22/04/19 RG(B)

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD.

..... Petitioner

Through: Mr.Kumar Vikram, Advocate

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr.Yeeshu Jain, Advocate with Ms.Jyoti Tyagi, Advocate for R-1. Mr.Naushad Ahmed Khan, ASC (Civil) GNCTD with Mr.Zahid Hanief, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **08.02.2019**

Counsel for the petitioner submits that in the order dated 07.12.2018, the name of the place is wrongly mentioned as 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' instead of 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.' and prays that the order be modified.

The prayer is allowed.

The order dated 07.12.2018 is modified to the extent that 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' be read as 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.'

Mr.Naushad Ahmed Khan, learned ASC submits that he has already filed the status report vide diary No.22209 dated 07.02.2019. Registry is

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directed to trace it and place on record.

Advance copy of the demarcation plan along with status report is supplied to the counsel for the petitioner.

Renotify on 22.04.2019.

Interim order to continue.

I.S.MEHTA, J

FEBRUARY 08, 2019

sr

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ORDER DATE 07/12/18

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD. ..... Petitioner

Through: Ms.Neha Walia, Petitioner in person.

versus

UNION OF INDIA & ORS ..... Respondents

Through: Mr. Zahid Hanif, Advocate for Mr.Naushad Ahmed Khan, ASC, Civil GNCTD.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **07.12.2018**

Mr. Naushad Ahmed Khan, learned ASC was present before the Court in the morning session and now in the post lunch session, Mr. Zahid Hanief is present on his behalf.

The petitioner submits that the respondents are threatening of demolishing the structure raised on Khasra No. 1314/1315 situated at C 2, A-16 Village, New Delhi.

The revenue record shows that the ownership and possession is still with the petitioner.

In these circumstances, the respondents are directed to maintain status quo till the next date of hearing.

List on 08.02.2019.

I.S.MEHTA, J

DECEMBER 07, 2018
Pallavi

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14m AD 10/7/19 RSCC

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ..... Petitioner

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **04.02.2019**

CM APPL. 52271 in W.P.(C) 9015/2018

Parties are directed to appear before the SDM Office for the purpose of demarcation from 26.02.2019 to 28.02.2019 at 10:30 am.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

FEBRUARY 04, 2019
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ..... Petitioner

Through: Mr. Pramod Kumar Ahuja, Advocate with Mr. Davinder Verma, Mr. H.S. Sharma, Mr. Deepak Khosla and Mr. Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) with Mr Zahid Hanief, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **20.12.2018**

CM APPL. 52271/2018 in W.P.(C) 9015/2018

Amended memo of parties is taken on record.

Petitioner is directed to assist revenue authorities for their demarcation, subject to the cost incurred.

List on 04.02.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

DECEMBER 20, 2018
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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 10505/2018, CM APPL No. 41006/2018, 43843/2018

ANANT RAJ LTD.

..... Petitioner

Through : Mr.Deepak Khosla, Mr.Samit Khosla and Mr.Soham Kumar, Advs.

versus

GOVT. OF NCT OF DELHI AND ORS.

..... Respondents

Through : Mr.Naushad Ahmed Khan, ASC with Mr.Zahid Hanief and Ms.Manisha, Advs. for R-1

CORAM:
HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% **19.03.2019**

Rejoinder is to be filed by the petitioner to the counter affidavit filed by the respondent. Be filed within four weeks from today.

List on 30th July, 2019.

YOGESH KHANNA, J.

MARCH 19, 2019
VLD

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1403 ORDER DATED 16/10/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018

ANANT RAJ LTD. .....Petitioner

Through: Mr. Amit Sibbal, Senior Advocate with Mr. Deepak Khosla, Mr. H.S. Sharma & Mr. Sohan Kumar, Advocates

Versus

GOVT. OF NCT OF DELHI & ORS. ..... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER
16.10.2018

% **C.M. 43843/2018**

By way of this application, petitioner seeks early hearing of C.M. 41006/2018 and prays for interim orders till the next date of hearing. Advance copy of the application has been supplied to the side opposite but there is no representation on their behalf.

Upon petitioner taking steps, notice of the application be issued to respondents by speed post, returnable on the date fixed i.e. 1st November, 2018. Let the tracking report of speed post and affidavit of service be filed on or before the next date of hearing.

List on the date fixed i.e. 1st November, 2018.

In view of averments made in paragraph No.3 of the application, *status quo*, as of today, in respect of subject property be maintained.

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A copy of this order be given *dasti* under the signatures of Court Master to counsel for petitioner.

OCTOBER 16, 2018 **SUNIL GAUR, J**

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NDOH R-5(e)
17/7/19 1405

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & CM APPL. 15940/2018

SOHAG DEVI AND ORS. ..... Petitioners

Through: Mr. Vishal Raj Sehijpal, Advocate with Mr. Suhail Khan and Mr. Sunil Sagar, Advocates.

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Anupama Srivastava, ASC for GNCTD with Mr. Dhairya Gupta, Advocate for R-1, R-2 and R-3.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **11.02.2019**

Previous order be complied with.

List on 17.07.2019.

Interim order to continue.

I.S.MEHTA, J

FEBRUARY 11, 2019
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ORDER dtd:
23/4/2018

ORDER dated 1506
23/04/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & C.M.No.15940/2018

SOHAG DEVI AND ORS. ..... Petitioner

Through Mr.Vishal Raj Sehijpal, Adv.

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondent

Through None.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **23.04.2018**

C.M.No.15941/2018

Allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 4029/2018 & C.M.No.15940/2018

Vide the present petition, the petitioners are seeking quashing of the impugned notification dated 02.04.1996 issued by the Revenue Department of the Govt. of NCT of Delhi, to the extent of reserving Khasra no.435, Village Neb Sarai, Tehsil Mehrauli, Delhi as Forest Land, which land was allotted to the petitioners/their predecessors by the Government itself in 1981.

Learned counsel for the petitioners submits that the petitioners have been in possession of the land on the aforesaid Khasra for the last 35 years after being allotted the same under the 20 Point

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Programme in 1980-83 as a part of the Indira Avaas Yojana.

He further submits that, after the land was allotted to them, the petitioners were provided electricity and water connections, and were also issued Election Identity Cards, Aadhaar Cards and other documents by the concerned Government departments. He submits that the respondents initiated steps to demolish the properties of the petitioners on the said land in gross violation of the principles of natural justice, and by ignoring the admitted position that the aforesaid land was allotted to them only as a part of the Indira Avaas Yojana.

Learned counsel for the petitioners submits that the petitioners were never informed of the impugned notification dated 02.04.1996 or of any order passed by the National Green Tribunal against the land lawfully owned by the petitioners, and submits that he learned about the Impugned Notification during the hearing of W.P.(C) No. 3704/2018 on 16.04.2018, which petition was then withdrawn with liberty to challenge the notification. He further submits that a copy of the said order passed in W.P.(C) No. 3704/2018 has not been made available to him till date. He places reliance on the order dated 08.05.2017 passed by the Division Bench in LPA No.345/2017. In that case, while considering an Appeal against order dated 09.03.2017 passed by the Single Judge in W.P.(C) No. 2146/2017 rejecting a challenge to the same notification dated 02.04.1996, the Division Bench has directed the parties to maintain status quo regarding the title, possession and construction of the properties.

Despite service, none appears for the respondents.

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Having heard learned counsel for the petitioners, I am of the view that the petitioners have been able to make out a prima facie case and grave prejudice would be caused to them if the respondents are not restrained from undertaking any further demolition in respect of the land in question.

Till the next date of hearing, the respondents are restrained from taking any further demolition action on the land in question. The parties shall maintain status quo with respect to the title, possession and construction of the property.

Upon the petitioner filing process fee, issue notice to the respondents through ordinary process, registered A.D. and speed post returnable on 24.07.2018.

Dasti under the signature.

REKHA PALLI, J

APRIL 23, 2018
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R-5(F)
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 11246/2018 & C.M. 43680/2018

ASHISH SINGH AND ANR. ..... Petitioners
Through: Mr. Sanjay Podar, Senior Advocate with Mr. Hardik Luthra & Mr. Alok Shukla, Advocates

Versus

UNION OF INDIA AND ORS. ..... Respondents
Through: Mr. Abhay Prakash Sahay, Advocate for respondent No.1-UOI
Mr. Anupam Srivastava, Addl. Standing Counsel for GNCTD with Ms. Niharika, Advocate

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER

% **16.10.2018**

The grievance of petitioners is that their Representation *(Annexure P-11)* made on 4th June, 2018 is still pending.

Learned senior counsel for petitioners submits that Corrigendum sought in respect of subject land ought to be granted, as in similarly situated case, it has been already granted on the application of 29th July, 2018 *(Annexure P-12)*.

In view of aforesaid, it is deemed appropriate to dispose of this petition and application with direction to the sixth respondent to consider petitioners' Representation *(Annexure P-11)* of 4th June, 2018 in the light of decision of this Court *(Annexure P-13)* and of Forest Settlement

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Officer *(Annexure- P14)* and decide it within twelve weeks by passing a speaking order. If deemed appropriate, an opportunity of personal hearing be also afforded to the Authorized Representative of petitioners. The fate of petitioners' Representation *(Annexure P-11)* of 4th June, 2018 be made known to them within two weeks thereafter, so that they may avail of the remedies, as available in law, if need be.

Till then, *status quo*, as of today, in respect of subject land be maintained.

With aforesaid directions, this petition and the application are accordingly disposed of.

Dasti.

(SUNIL GAUR)
JUDGE

OCTOBER 16, 2018
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6479/2018 & CM Appl. 24874/2018
SHRI DEV RAJ AND ORS. ..... Petitioners

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents

\+ W.P.(C) 6569/2018 & CM Appl. 25073/2018
VED PAL ..... Petitioner

versus

LT GOVERNOR & ORS ..... Respondents

Counsel for the petitioner:
Mr. N.S. Vashisht, Mr. M.P.Bhargava, Advocates

Counsel for the respondent:
Mr. Devesh Singh, Additional Standing Counsel for Govt. of NCT of Delhi for respondent No. 1 to 4.
Mr. Zahid Advocate for Mr. Naushad Ahmed Khan Additional Standing Counsel for Govt. of NCT of Delhi in item 14.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER
25.02.2019

% List on 24.07.2019.

Interim orders to continue.

On the next date of hearing, the relevant records shall be produced by the respondents.

S. RAVINDRA BHAT, J

PRATEEK JALAN, J

FEBRUARY 25, 2019
pkb

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Devesh Singh
Advocate

Addl. Standing Counsel (Civil)
Govt. of NCT of Delhi
Chamber No.100, Patiala House
New Delhi – 110001
E-mail: devsingcgsc@gmail.com
Mobile No. 9810644355

Date: 01.03.2019

Most Urgent

To,

The Dy. Conservator of Forests,
Govt. of NCT of Delhi,
Department of Forests and Wildlife,
West Forest Division, Mandir Lane,
New Delhi- 110060

Re.: Directions contained in the Order dated 25.02.2019, in WP(C) No. 6479 of 2018, in the matter of Dev Raj & Ors. vs. Lt. Governor of NCT of Delhi & Ors. and in WP(C) No. 6569 of 2018 in the matter of Ved Pal vs. Lt. Governor & Ors.

Sir,

The abovesaid Petitions were listed before a Division Bench of the Hon'ble Delhi High Court (Coram: the Hon'ble Mr. Justice S. Ravindra Bhat and the Hon'ble Mr. Justice Prateek Jalan) on the 25th of February, 2019, when the Hon'ble Court was pleased to direct that the interim orders in the said Petitions were to continue. Furthermore, the Hon'ble Court while fixing the matter for the 24th of July, 2019, was pleased to direct the undersigned to produce relevant records of the abovesaid cases with the respondents. In this view of the matter, you are requested to kindly produce all the relevant records of the abovesaid two Petitions before the Hon'ble Court on the next date of hearing which is the 24th of July, 2019. Kindly treat this as **Most Urgent**.

This is for your information and necessary action.

Yours sincerely,

Devesh Singh
Addl. Standing Counsel,
Govt. of NCT of Delhi

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1/3/19

8.3.19

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

SHRI DEV RAJ AND ORS. ..... Petitioners

Through: Mr.N.S. Vasisht, Mr.Vishal Singh, Ms.Jyoti Kataria Bajaj and Mr.M.P. Bhargawa, Advocates.

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents

Through: Ms.Urvi Mohan, Adv. for Mr.Sanjay Ghose, ASC for GNCTD.

CORAM:
HON'BLE MR. JUSTICE G.S.SISTANI
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

ORDER

% **01.06.2018**

CM No.24875/2018 (exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

The present writ petition is directed against the order dated 17.05.2018 which has been styled as a notice.

Mr.Vashisht, counsel for the petitioners, submits that by the aforesaid notice, the petitioners have been asked to remove encroachment/unauthorized occupancy failing which the structures would be demolished. The petitioners claim right over the land being an Asami under Section 74 (2) of the Delhi Land Reforms Act and they are liable to be declared as *bhumidar* under Section 74(4) read with Section 73 of the Delhi Land Reforms Act. Mr Vasisht further submits that the land is being used

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only for farming. He further submits that no notice to show cause has been issued to the petitioners to enable petitioners to produce the relevant documents before the Deputy Conservator of Forest, West Forest Division.

No right of hearing has been granted, neither any principle of natural justice has been followed.

Notice to show cause as to why the petition be not admitted. Counsel appearing on behalf of the respondent Nos.1 to 4 accept notice.

Counter affidavit be filed on or before 02.07.2018. Rejoinder, if any, be filed within one week thereafter.

List on 10.07.2018.

Till the next date of hearing, no coercive action shall be taken against the petitioners.

Dasti under the signature of Court Master.

G. S. SISTANI, J

SANGITA DHINGRA SEHGAL, J

JUNE 01, 2018
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Annexure-R 6

AREA UNDER MIN KHASRA NOS. FOR WHICH *TATTIMA* PROCEEDINGS INITIATED IN THE COURT OF RA/SDM

Khasra No.	Total area of the Khasra as per Revenue Record		Area of the forest land for which Tattima is required	
	Bigha	Biswa	Bigha	Biswa
1. Village Neb Sarai:				
96	6	8	4	8
170/2	1	8	1	1
420	23	2	5	10
Total			**10**	**19**
2. Village Deoli:				
24	5	2	0	6
25	5	15	0	19
63	106	0	96	8
64	120	0	115	4
12	6	10	0	4
13	5	14	4	7
19	4	16	4	8
20	4	16	3	0
4/2	4	16	4	13
17	4	16	2	8
7/3	7	4	0	4
Total			**232**	**01**
3. Village Asola:				
121	15	12	13	17
253	13	0	5	0
803	40	11	15	8
1007	33	0	2	0
1134	27	3	13	13
1246	40	6	37	2
1454	23	3	4	3
1521	21	8	14	9
1523	30	14	20	14
1673	25	14	2	14
1675	25	7	2	7
1722	21	8	12	8
1723	176	5	146	5
Total			**293**	**00**
4. Village Bhati:				
239	28	4	20	0
295	12	17	1	0
328	21	09	7	9
378	23	17	18	7

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400	12	16	3	16
427	21	6	6	5
459	14	10	2	19
460	94	0	16	0
708	137	05	117	10
712	102	7	32	7
730	5	17	0	02
742	0	14	0	04
743	3	02	0	2
761	6	01	0	2
764	24	18	23	08
770	2	13	1	13
774	47	9	35	7
867	4	18	3	0
954	16	16	8	8
961	15	7	7	13
963	12	16	2	8
969	2	13	1	11
1031	11	13	3	0
1113	3	5	2	5
1138/2	6	10	3	10
2076/ 1276	3	02	0	18
2078/ 1278	1	12	1	12
1304	7	17	3	19
1306	28	8	25	12
1385	9	9	7	9
1474	26	1	15	7
1476	4	16	3	19
1486	50	7	48	17
1548	7	11	3	11
1604	37	6	5	6
1605/2	8	7	4	0
1740	7	4	7	04
1744	8	9	8	09
Total			**306**	**17**
5. Village Maidangarhi:				
1	52	10	52	10
778/330	5	11	0	9
1001/424 Min	36	19	18	15
541	10	14	10	0
908/547	11	8	11	8
569	111	12	18	0
687/570	236	18	198	12
572	254	5	126	5
690/574	218	5	68	3

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591	15	04	13	14
927/602	4	6	3	3
936/760/613	17	18	1	11
662	119	14	92	14
Total			**615**	**4**
6. Village Satbari:				
1049	44	1	5	1
1134	154	4	115	4
Total			**120**	**5**
7. Village Jaunapur:				
47//23 Min	5	12	4	16
53//9	4	16	2	8
89//2	4	16	1	8
53//13	4	16	4	4
57//12	4	16	0	12
Total			**44**	**00**
8. Village Dera Mandi:				
24/10/1	3	4	1	0
24/12	4	16	2	8
24/20/1	3	16	1	5
56/3	4	12	1	6
61/25	4	16	1	17
203	71	14	71	14
86/2	4	16	2	8
86/9	4	16	2	8
91/8	4	16	2	16
91/16	4	15	0	19
107/11/2	2	4	1	6
Total			**110**	**18**
9. Village Tughalakabad:				
2639/742	0	14	0	14
2209/1046	31	19	31	19
2218/1051	0	8	0	8
2220/1051	2	9	2	9
2222/1052	1	1	1	1
2225/1053	0	14	0	14
2226/1053	0	19	0	19
2228/1053	0	9	0	9
2071/1055	1	7	1	7
2072/1055	0	3	0	3
2073/1055	0	1	0	1
1258/2	0	9	0	9
2639/1953/1406	0	17	0	17
1483	5	1	5	1
2253/1509	0	4	0	4

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2254/1509	0	6	0	6
2259/2260/1509	0	18	0	18
2271/1518	1	2	1	2
2273/1518	2	13	2	13
2162/1523	2	4	2	4
2284/1543	1	1	1	1
2287/1545	12	3	12	3
2288/1545	3	17	3	17
2289/1545	13	1	13	1
2290/1545	1	7	1	7
2291/1545	3	17	3	17
2292/1545	25	15	25	15
2294/1545	14	5	14	5
2304/1565	1	19	1	19
2307/1565	2	7	2	7
2696/1588	1	2	1	2
2178/1594	1	16	1	16
2179/1594/3/2	0	12	0	12
2315/1597	12	19	12	19
2316/1597	3	5	3	5
2317/1597	2	14	2	14
2327/1614	1	1	1	1
2329/1615	4	4	4	4
2341/1616	5	1	5	1
Total			**166**	**4**
10. Village Pul Pehladpur:				
241/2/2	2	15	0	12
TOTAL			**0**	**12**
11. Village Rajokari:				
1164	19	4	17	0
1174	4	16	2	16
1232	4	16	2	5
1915/1	17	9	8	16
1916	10	12	6	3
Total			**37**	**0**
12. Village Rangpuri:				
869	5	4	5	0
870	4	16	3	0
871	4	16	2	8
885	4	16	1	10
890	4	16	3	0
892	4	16	0	16
895	4	16	2	0
898	4	16	4	4
900	4	16	1	0
905	4	16	2	10
906	4	16	4	6
938	4	16	3	0
987	5	9	3	9

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1003	5	8	5	6
1034	6	4	4	16
1067	4	16	4	1
1416	4	16	4	3
1508	4	16	2	8
1511	4	16	3	16
Total			**58**	**13**
Grand Total			**1995**	**13**

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Annexure –R7

LIST OF PRIVATE AREA NOTIFIED AS FOREST (TO BE SETTLED BY THE FOREST SETTLEMENT OFFICER/ ADM)

S.No.	Name of village	Kh.No.& Area as per Revenue Record	Private area Notified
1.	Neb Sarai	458 (4-16)	4-16
		533/1 and 533/1 (2-14)	2-14
			Total area :-7 Bigha -10 Biswa
2.	Deoli	46/16 (4-16)	2-8
			Total area:-2 Bigha-08 Biswa
3.	Bhati	1489 (3-4)	3-14
		1681 (1-17).	1-17
			Total area:- 05 Bigha -01 Biswa
4.	Maidangarhi	213 Min (3-14)	3-14
		523 (12-2)	12-2
		548 (2-11)	2-11
			Total area :-19 Bigha -07 Biswa
5.	Jonapur	29//13 MIN	0-2
		33//24/2 MIN	0-16
		42//16 MIN	0-12
		42//17 MIN	0-4
		45/3/2 MIN	2-13
		45//22 MIN	0-7
		46//11 MIN	0-13
		46//16 MIN	0-6
		46//18 MIN	0-1
		19 MIN	0-8
		46//20 MIN	0-18
		21 MIN	0-5

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		22 MIN	0-7
		23 MIN	0-1
		47//6/1 MIN	0-11
		69//7	4-16
		82/1 MIN	0-4
		10 MIN	0-4
		120//1 MIN	0-14
		120/2 MIN	0-11
		82/1 MIN	0-4
		45//21 MIN	0-7
		108/4 108/5 108/7	3-19 3-6 5-0
		47//2	5-16
			Total Area : 33-05
6.	Dera Mandi	142/3/1 Min	2-8
		27/14	4-12
		27/15	4-12
		27/16/1	2-0
		27/16/2	2-16
		27/17	4-16
		27/24	4-16
		27/25	0-16
		44/20 min	2-17
		47/10 Min	0-12
		47/10 Min	3-8
		47/10 Min	0-16
		90/14/1	1-1
		102/25/1	2-1 Status Quo

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102/25/2 Min	1-19
108/1/1	2-0
108/9/2	3-14
108/10/2	3-14
108/11	4-16
108/12	4-16
109/4	4 -10
109/5	4-10
109/6	4-16
109/7	4-16
118/19	4-16
34/4	3-4
37/2/1 Min	1-5
56/16/2	3-0
56/17	4-16
24/8 Min	1-0
119/2	4-12
119/3	4-12
119/4/1	2-1
119/4/2	2-0
119/7	3-13
119/8	5-8
119/13	3-17
119/14	5-4
119/17	4-16
119/18/1	2-0

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		119/18/2	2-06
		119/23/1	0-15
		119/23/2	3-10
		119/24	4-16
		18/15/2	2-2
		44/20 Min	2-14
		115/3	6-1
		183/23	4-16
		168/1/1	1-4
		157/12	4-16
			Total area:-174-05 Bigha- Biswa
7.	Rajokari	1224 (4-16)	(2-16)
		1234/1(4-16)	(4-16)
		1234/4(4-16)	(4-16)
		1234/5 (4-16)	(4-16)
		1234/6 (4-16)	(4-16),
		1234/7(4-16)	(4-16)
		1568 (4-10)	(5-2)
		1812/1 (1-16)	(1-16)
		1990 (4-8)	(4-8)
		1996 (3-8)	(2-1)
		1997 (2-8)	(2-8)
		2051 (4-4)	(4-4)

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		2057 (4-16)	(4-16)
			Total area:-27-13 Bigha-Biswa
8.	Rangpuri	1012/2 (3-8) 1498 (3-15)	(3-8) (3-15)
			Total area:-07-03 Bigha- Biswa
	Total	**244-04 Bigha- Biswa**	

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ANNEXURE – R8

AREA NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM).

S.No.	Name of village	Khasra No.s	Excess Area notified
1.	Tughlakabad	2259/1509, 2260/1509, 2254/1509, 2289/1545, 2292/1545, 2315/1597, 2327/1614, 2344/1617 to 2356/1617, 2384/1621, 2379/1623, 2409/1625to2440/ 1625, 2457/1764/1625, 2458/1767/1625, 2697/2438/1625, 2699/2440/1625, 2700/2440/1625, 2701/2446/1625, 2702/2446/1625, 2703/2446/1625, 2703/2446/1625, 4070/2424/1625, 4070/2442/1625, 1796/1628, 2459/1767/1628, 2704/2456/1628, 2705/2456/1628, 2705/2456/1763/1628, 2706/1765/1628, 2706/2456/1628, 2707/1765/1628, 4108/2704/2456/1628, 4109/2704/2456/1628, 4110/2704/2456/1628, 4111/2704/2456/1628, 4112/2704/2456/1628, 4113/2704/2456/1628, 4114/2704/2456/1628, 2460/1768/1631, 2462/1768/1631, 2712/1461/1631, 4055/2713/1631, 4056/2713/1631, 4057/2713/1631, 2465/1637, 2470/1637/1637, 2704/2471/1637, 3070/2469/1637, 4106/2715/1637, 4106/2715/2414/1637, 4107/2715/1637, 4107/2715/2414/1637, 1771/1639, 2491/1644, 2956/2512/1773/1647, 2537/1675, 2538/1675, 2538/1676, 4095/1678, 2541/1679, 4058/2676, 4059/2647	294-10 Bighas-Biswa
2.	Pulpehladpur	315 (0-5)	0-05 Bighas-Biswa
3.	Rajokari	1308 (0-7), 1486 (0-2), 1568(0-12), 1726 (0-2), 1856 (0-1),1990 (0-8),	5-00 Bighas-

1585

		1997 (2-8) & 2075 (1-0)	Biswa
4.	**Ranpuri**	847 (0-6), 872 (11-4), 1390 (0-4), 1496/1 (1-0) , 1498 (1-1) & 1519 (1-6)	15-01 Bighas-Biswa
5.	**Mahipalpur**	The land does not exist in the field book	55-00 Bigha Biswa
	Total		**369-16 Bigha-Biswa**

1586

Annexure-R9

Village wise list of boundary wall , Pillars and Geo-Co-ordinates

S.No.	Name of village	Boundary wall (In Meters)	Pillars	Geo-Co-ordinates
1	Aya Nagar	2200 mtrs. (Remaining area is surrounded by Forest on all sides, hence boundary is not required.)	289	432
2	Chattarpur	168–09 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	84	248
3	Neb Sarai	800 meters of boundary wall & 1500 meters fencing.	100	439
4	Sahoorpur	3024– 08 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	88	291
5	Rajpur Khurd	N.A. (land allotted to Govt. Dept.)	132	132
6	Deoli	4981 Bigha of area is already under boundary wall, and in possession of Forest Dept.	203	472
7	Asola	3600 mtrs. new boundary wall. 8062-12 Bigha of the area is already under boundary wall and possession of Forest Department.	810	496

1587

8	Bhati	2000 mtrs.	1353	2630
9	Maidangarhi	3476 – 00 Bigha-Biswa of area is already under boundary wall.	106	1021
10	Saidulajab	Nil	16	366
11	Satbari	980 – 12 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	0	329
12	Jaunapur	1796	247	733
13	Dera Mandi	8850 – 12 Bigha-Biswa of area is already under boundary wall	250	1412
14	Tughlakabad	3760-10 Bigha – Biswa Area already under boundary wall	281	899
15	Pulpehladpur	Nil	165	628
16	Rajokari	Nil	212	1127
17	Rangpuri	Nil	211	807
18	Ghitorni	800 mtrs.	57	63
19	Mahipalpur	N.A. (land allotted to Govt. Dept.)	N.A. (land allotted to Govt. Dept.)	48
	Total	**i. 11196 Meters Boundary wall,** **ii. 1500 Meters fencing,**	**3794**	**12573**

1588

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11 12 13	204	4-16	4-12	4-12	Unauthorized colony
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

1589

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

1590

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

1591

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

1594

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			**253-08**	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	44	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	362	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	

1600

R13 ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR					
S.NO.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

1601

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	3-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
	Total			**238-03**	

1602

R14

ENCROACHMENT IN THE FOREST AREA OF DEVLI

S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY

1603

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1604

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

1760

TOTAL AREA		452-14

/611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	06	Farm house encroachment
733	8	16	8	16	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1613

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

1614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1616

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hanslok Ashram Encroachment
10	775	1-04	0-10	Hanslok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1868	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-3	0-14	Farm House Encroachment
	Total		**477-14**	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

1620

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

1621

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-06	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SNO.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

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22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

1624

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	2-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

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1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			**181-17**	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
3	32//10/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//26	0-8	0-8	0-08	Abadi Encroachment
9	43//4/1	0-12	0-12	0-12	Farm House Encorachment
10	8	4-1	4-1	4-01	Farm House Encorachment
11	46//4/1	1-5	1-5	1-05	Farm House Encorachment
12	2	5-16	5-16	5-05	Farm House Encorachment
13	9	4-6	4-6	2-05	Farm House Encorachment
14	19	4-15	4-15	0-12	Farm House Encorachment
15	25/1	1-16	1-16	1-16	Farm House Encorachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	1-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	2/1	1-9	1-9	1-04	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

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22	12/1.	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79//1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2.	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0-04	UNAUTHORIZED COLONY (BHEM BASTI)

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43	13/2	1-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	18/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-05	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

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82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
101	116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

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103	125--	46-10 -	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			**287-05**	

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R21

ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3		7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4-16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4.-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4.-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2.-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4.-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

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24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08.	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	**26**	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	**27**	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	**33**	8	4-16	0-14	ABADI ENCROACHMENT
45	**36**	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

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47		17/3	2-8	2-.8	ABADI ENCROACHMENT
48	**37**	2/3/1	0-06	1-.5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-.8	ABADI ENCROACHMENT
51		9/1	0-15	0-.15	ABADI ENCROACHMENT
52	**39**	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	**40**	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	**41**	12	4-16	4-.16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	**42**	21/2	1-18	1-18	ABADI ENCROACHMENT

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64	**44**	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	**45**	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	**47**	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	**49**	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
72	**54**	17/2	1-3	1-.3	ABADI ENCROACHMENT
73	**55**	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
74	**56**	56//3	4-12	1.-6	Farm House Encroachment
75	**60**	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	**61**	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-.17	Farm House Encroachment
81	**62**	4	4-16	0-11	Farm House Encroachment
82		5	4-16	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

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84	**65**	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	**69**	69//	1-3	1-3	ABADI ENCROACHMENT
87	**73**	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	**75**	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	**77**	19/1	2-4	2-.4	ABADI ENCROACHMENT
91	**78**	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	**79**	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	**81**	81//24	3-4	3-4	ABADI ENCROACHMENT
98	**82**	82//19	1-16	1-16	ABADI ENCROACHMENT
99	**84**	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	**85**	85//1/2	1-0	1-.0	ABADI ENCROACHMENT

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101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	**87**	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	**91**	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	**96**	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	**103**	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	**104**	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	**106**	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
116	**108**	2/2	1-6	1-6	ABADI ENCROACHMENT
117	**108**	13/2	3-12	1-03	ABADI ENCROACHMENT

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118		14	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	**110**	3/1	0-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-.2	ABADI ENCROACHMENT
125	**111**	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	**112**	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	**118**	21	4-16	1-14	ABADI ENCROACHMENT

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135	**119**	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	**120**	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
~~147~~	~~122~~	122//5	4-12	4.-12	ABADI ENCROACHMENT
148	**123**	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

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152		11/2	2-16	1-07	ABADI ENCROACHMENT
153		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

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169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	**125**	125	13-9	12-12	ABADI ENCROACHMENT
175	**126**	126	120-0	15-00	ABADI ENCROACHMENT
176	**131**	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				**399-8.5**	

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R-22

Encroachment in Village Tughlakabad

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
745	19-18	19-18	6-10	13-08	Abadi Enroachment
2143/749	1-2	1-2	1-02	0	Abadi Enroachment
2209/1046	31-19	31-19	29-11	2-08	Abadi Enroachment
2672/1049	0-4	0-4	0-04	0	Abadi Enroachment
2673/1049	0-4	0-4	0-04	0	Abadi Enroachment
2674/1049	0-7	0-7	0-07	0	Abadi Enroachment
4058/2675/1049	1-6	1-6	1-06	0	Abadi Enroachment
4059/2675/1049	2-18	2-18	2-18	0	Abadi Enroachment
2218/1051	0-8	0-8	0-08	0	Abadi Enroachment
2220/1051	2-9	2-9	2-09	0	Abadi Enroachment
2222/1052	1-1	1-1	1-01	0	Abadi Enroachment
2225/1053	0-14	0-14	0-14	0	Abadi Enroachment
2226/1053	0-19	0-19	0-19	0	Abadi Enroachment
2228/1053	0-9	0-9	0-09	0	Abadi Enroachment
2071/1055	1-7	1-7	1-07	0	Abadi Enroachment
2072/1055	0-3	0-3	0-03	0	Abadi Enroachment
2073/1055	0-1	0-1	0-01	0	Abadi Enroachment
1258/2	0-9	0-9	0-9	0	Abadi Enroachment
2639/1953/1406	0-17	0-17	0-17	0	Abadi Enroachment
1483	5-1	5-1	5-01	0	Abadi Enroachment
2253/1509	0-4	0-4	0-04	0	Abadi Enroachment
2259/2260/1509	0-18	0-18	0-18	0	Abadi Enroachment
2271/1518	1-2	1-2	1-02	0	Abadi Enroachment
2273/1518	2-13	2-13	2-13	0	Abadi Enroachment
1520	3-0	3-0	3-00	0	Abadi Enroachment
2162/1523	2-4	2-4	2-04	0	Abadi Enroachment
1540	1-2	1-2	1-02	0	Abadi Enroachment
1541	7-7	7-7	7-07	0	Abadi Enroachment
1542	2-1	2-1	2-01	0	Abadi Enroachment
2279/1543	0-03	0-3	0-03	0	Abadi Enroachment
2280/1543	0-15	0-15	0-15	0	Abadi Enroachment
2281/1543	0-11	0-11	0-11	0	Abadi Enroachment
2282/1543	1-6	1-6	1-06	0	Abadi Enroachment
2283/1543	0-2	0-2	0-02	0	Abadi Enroachment
2284/1543	1-1	1-1	1-01	0	Abadi Enroachment
2287/1545	12-3	12-3	12-03	0	Abadi Enroachment
2288/1545	3-17	3-17	3-17	0	Abadi Enroachment
2289/1545	13-01	13-01	13-01	0	Abadi Enroachment
2290/1545	1-7	1-7	1-07	0	Abadi Enroachment
2291/1545	3-17	3-17	3-17	0	Abadi Enroachment
2292/1545	25-15	25-15	25-15	0	Abadi Enroachment
2294/1545	14-5	14-5	14-05	0	Abadi Enroachment
1555	5-1	3-0	3-00	0	Abadi Enroachment
1563	15-15	15-15	15-15	0	Abadi Enroachment
2304/1565	1-19	1-19	1-19	0	Abadi Enroachment
2307/1565	2-7	2-7	2-07	0	Abadi Enroachment
1576	2-6	2-6	2-06	0	Abadi Enroachment

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Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1586	0-11	0-11	0-11	0	Abadi Enroachment
1587	13-5	13-5	13-05	0	Abadi Enroachment
2696/1588	1-2	1-2	1-02	0	Abadi Enroachment
1589	0-19	0-19	0-19	0	Abadi Enroachment
2178/1594	1-16	1-16	1-16	0	Abadi Enroachment
2179/1594/3/2	0-12	0-12	0-12	0	Abadi Enroachment
2315/1597	12-19	12-19	11-07	1-12	Abadi Enroachment
2316/1597	3-5	3-5	3-05	0	Abadi Enroachment
2317/1597	2-14	2-14	2-14	0	Abadi Enroachment
2318/1601	5-1	5-1	5-01	0	Abadi Enroachment
4066/2319/1601	2-13	2-13	2-13	0	Abadi Enroachment
4067/2319/1601	0-14	0-14	0-14	0	Abadi Enroachment
4068/2319/1601	6-4	6-4	6-04	0	Abadi Enroachment
1604	14-18	14-18	13-02	1-16	Abadi Enroachment
1606	19-11	19-11	19-11	0	Abadi Enroachment
2320/1607	1-13	1-13	1-13	0	Abadi Enroachment
2321/1607	4-12	4-12	4-12	0	Abadi Enroachment
2322	2-6	2-6	2-06	0	Abadi Enroachment
2323/1607	0-10	0-10	0-10	0	Abadi Enroachment
1608	1-12	1-12	1-12	0	Abadi Enroachment
2327/1614	1-01	1-01	1-01	0	Abadi Enroachment
2341/1616	5-1	5-1	5-01	0	Abadi Enroachment
2343/1616	0-12	0-12	0-12	0	Abadi Enroachment
2344/1617 to 2356/1617	5-08	5-08	1-12	3-16	Abadi Enroachment
2389/1623	28-6	28-6	13-16	14-10	Abadi Enroachment
1772/1647 TO 1773/1647	288-15	288-15	45-10	243-05	Abadi Enroachment
1666	290-1	290-1	1-16	288-05	Abadi Enroachment
2531/1668/1669	31-10	31-10	15-10	16-00	Abadi Encroachment
1670	14-5	14-5	1-14	12-11	BARBER'S MOSQUE
1671	159-11	159-11	43-00	116-11	Abadi Enroachment
Total	6760-12	6197-06	403-02		

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R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			**246-03**	

***Encroachment of 8-0 Bigha – Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.**

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Annexure-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0-06	1-10	Farm House Encroachment
4	155	4	16	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	16	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

						Encroachment
45	1260	4	16	4-12	0-04	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

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66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-16	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

~~1650~~ 1649

91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	3-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

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						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

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Encroachment in the Forest area of Rangpuri						
S. no.	Khasra No.	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

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						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-18	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

1653

						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	*JHUGGIS*
49	1072	2	14	1-15	0-19	*JHUGGIS*
50	1263	6	3	5-08	0-15	*JHUGGIS*
51	1264	4	10	4-06	0-04	*JHUGGIS*
52	1328	2	16	0-18	1-18	*JHUGGIS*
53	1329	6	0	5-14	0-06	*JHUGGIS*
54	1331	3	8	1-12	1-16	*JHUGGIS*
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0-11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-08	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

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71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

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96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	*JHUGGIS*
100	1814	5	7	4-03	1-04	*JHUGGIS*
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-18 Bigha – Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

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Annexure – R26

Encroachment in the Forest area of Mahipalpur					
S.No.	**Khasra No.**	**Bigha**	**Biswa**	**Encroachment As per Site**	**Remark**
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			**17-04**	

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Annexure- R 27

LIST OF KHASRA NOS. FOR WHICH ENCROACHMENT REMOVED

Khasra No.	Area	Date of encroachment removal
VILLAGE ASOLA		
1332	58-7	14-03-2018
1348	11-13	
1354	25-10	
1479	3-14	
1490	2-8	
1498	29-10	
1500	37-19	
1506	17-14	
1517	17-19	
1528	8-4	
1547	5-4	
1552	23-10	
1573	1-8	
1576	19-12	
1582	1-9	
1586	1-12	
1593	28-5	
1724	59-6	
1728	131-16	
1736	11-16	
1740	5-7	
1744	25-11	
1746	36-1	
1748	28-19	
1749	6-5	
1750	170-3	
1752	103-8	
TOTAL	**869 BIGHA**	
VILLAGE BHATI		
648	3-06	
659	5-00	
665	8-13	
666	12-07	
708	117-16	
712	32-07	

715	245-16	
742	0-04	
759	2-07	**28-08-2018**
764	23-08	
766	3-08	
767	2-03	
769	5-04	
770	1-13	
774	35-07	
780	7-02	
810	1-19	
836	24-11	
840	35-12	**28-08-2018**
848	6-11	
875	21-12	
1478	11-15	
1482	5-04	
1486	48-17	
1488	1-00	
1489	3-04	**25-9-2018**
1490	1-11	
1512	5-8	
961	7-13	
969	1-11	

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1071	7-10	
1072	0-18	
1080	0-12	
1109	1-16	
1205	1-10	
1206	1-10	
1207	2-02	
1208	2-08	
1209	3-03	
1250	0-11	**25-9-2018**
1274	0-12	
1275	1-05	
1283	1-09	
1285	3-00	
1289	1-16	
1291	3-01	
1292	1-06	
1294	0-06	
1295	0-15	
1296	3-19	
1299	6-13	
1301	2-02	
1306	25-12	
1407	62-05	
1463	7-11	
1474	15-07	

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1535	9-02	
1538	3-16	25-9-2018
1539	0-19	
1543	3-03	
1544	2-01	
1545	13-09	
1546	3-04	
1547	2-02	
1554	15-17	
1603	24-11	
1667	1-18	
1718	22-19	
1904	166-12	
1905	8-14	
1906	285-02	
954	8-08	
1681	1-17	
1749	14-02	
1744	8-02	
1751	1-15	
1215	0-12	25-9-2018
1218	0-17	
1304	3-19	
1312	1-04	
1335	1-00	
1385	7-09	
1731	18-19	

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1887	16-16	
TOTAL	**1486 BIGHA**	
VILLAGE RANGPURI		
1495/1	4-16	
1797	5-2	07-03-2019
TOTAL	**9-18**	
VILLAGE RAJOKARI		
1817	1-18	07-03-2019
VILLAGE PULPEHLADPUR		
310	8-0	08-03-2019
Grand Total	**2368-07 Bigha- Biswa**	

Encroachment Status

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.917	0.283	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	**398.61**	**308.552**	**91.118**	

IN THE HON'BLE SUPREME COURT OF INDIA

IN

I.A No. 117204 Of 2024

IN

WP(C) 202/1995

IN THE MATTER OF:

T.N Godavarman Tirumalpad ...Petitioner

Vs.

Union of India & Ors. ...Respondents

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1	THE COPY OF STATUS REPORT.	
2	THE COPY OF THE NOTIFICATION DATED 24.05.1994. **ANNEXURE – I**	
3	THE COPY OF NOTIFICATION DATED 19.03.1996. **ANNEXURE – II**	
4	THE COPY OF NGT JUDGMENT DATED 15.01.2021. **ANNEXURE – III**	
5	THE COPY OF THE CONSTITUTION ORDER OF OVERSIGHT COMMITTEE DATED 10.02.2021. **ANNEXURE – IV (*COLLY*)**	

6	THE COPY OF THE MINUTES OF MEETING OF 11 OF MEETINGS. **ANNEXURE-V(*COLLY*).**	
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14	THE COPY OF THE ORDER DATED 07.09.2007 IN IA NO. 181/2007 IN WP(CIVIL) NO. 202/1995 OF THE HON'BLE SUPREME COURT. **ANNEXURE – XIII.**	
15	THE DETAILS OF PROPOSALS RECOMMENDED BY THE RIDGE MANAGEMENT BOARD SINCE ITS INCEPTION. **ANNEXURE- XIV.**	
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PLACE – NEW DELHI

DATE-___/08/2024 RESPONDENT

IN THE HON'BLE SUPREME COURT OF INDIA

IN

I.A No. 117204 Of 2024

IN

WP(C) 202/1995

Entry No. 118 /2024

IN THE MATTER OF:

T.N Godavarman Tirumalpad ...Petitioner

Vs.

Union of India & Ors. ...Respondents

STATUS REPORT ON BEHALF OF GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 24.07.2024 IN RESPONSE TO CENTRAL EMPOWERED COMMITTEE (CEC) REPORT NO. 5 REGARDING THE PROTECTION, CONSERVATION AND NOTIFICATION OF THE FOREST AREA COVERED UNDER THE RIDGE

NOTARY PUBLIC
Rambir Singh
R. No. 19205
Valid upto
23/02/2025
GOVT. OF INDIA

I, Dr. Suneesh Buxy, S/o Late Sh. Sarveshwar Buxy, aged about 50 years, posted as the Additional Principal Chief Conservator of Forests, Govt. of NCT of Delhi, do hereby solemnly affirm and state as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Status Report in my official capacity.

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2. That the Hon'ble Supreme Court of India vide its order dated **24.07.2024** directed the following:

> *"3. We, therefore, had directed the Union of India, GNCTD and DDA to submit their responses to the said report.*
> *4. Ms. Aishwarya Bhati, learned Additional Solicitor General and Ms. Manika Tripathy, learned counsel seek four week's time to file responses.*
> *5. List this application on 21.08.2024."*

3. Delhi Ridge is the tail end of the ancient Aravalli hills, stretching from the State of Gujarat, through Rajasthan and Haryana and finally ending in Delhi. It is an extension of the 1,500 million years old Aravalli range; Delhi Ridge is a dry deciduous forestland in the heart of Delhi.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

4. It is submitted that the Ridge Forest area plays the prominent role in protecting the capital city against the hot winds of the Rajasthan deserts and lowering the effects of pollution by providing green belt to the city which has given the nickname - 'Lungs of Delhi'.

5. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha. was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is placed as **Annexure-I**.

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6. It is submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F.1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is herewith annexed as **Annexure – II**.

7. It is submitted that the area of notified Ridge Reserve Forest falls notified under section 4 of Indian Forest Act 1927, in different ridges and the ridge wise areas are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.
South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

NOTARY PUBLIC Rambir Singh R. No. 19705 Valid upto 23/02/2025 GOVT. OF INDIA

8. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

20 06 2024

a. **SOUTHERN RIDGE**

Land Owning Agency	Area
Forest Department	6200 Ha.

b. **NORTHERN RIDGE**

Land Owning Agency	Area
DDA, MCD, Forest	87 Ha.

c. **SOUTH CENTRAL RIDGE**

Land Owning Agency	Area
DDA	626 Ha.

d. **CENTRAL RIDGE**

Land Owning Agency	Area
Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, Area allotted by L&DO	864 Ha.

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e. **NANAKPURA RIDGE**

Land Owning Agency	Area
DDA	7 Ha.

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9. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below.

10. For the reference of this Hon'ble Court, the present Status Report has been divided in the following parts:

    a. **Part I**: Status of notification under section 20 of Indian Forest Act, 1927

    b. **Part II**: Status of removal of forest encroachment from the notified Ridge Reserve Forest

    c. **Part III**: The functioning of Ridge Management Board (RMB) constituted under the orders of Hon'ble Supreme Court in the matter in WP (C) 4677/1985 titled as MC Mehta vs. Union of India & Ors.

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Part I : Status of notification under section 20 of Indian Forest Act, 1927

11. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the

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notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

"16. ..... ***we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy.*** *Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.*

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Rambir Singh
R. No. 19705
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17. We direct constitution of an ***Oversight Committee (OC)*** *to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members.* ***Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any***

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other authorities/Experts. *The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure- III**.

12. That on the basis of the above-mentioned judgment in the matter of OA. No. 58/2013 case titled as Sonya Ghosh Vs GNCTD, an Oversight Committee was constituted under the chairmanship of Director General Forest, & Special Secretary, Ministry of Environment, Forest and Climate Change (**MoEF&CC**), Govt. of India. The constitution of the said Oversight Committee (OC) is as under:

1	Director General Forest, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GOI (will act as chairman in absence of Director General Forest, MoEF&CC)	Co-opted Member
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India. Dehradun	Member
6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member

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8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South-East)	Member

Copy of the constitution order of Oversight Committee dated 10.02.2021 is placed at **Annexure-IV**. (***Colly***)

13. Mandate of the Oversight Committee as per the committee constitution order dated 15.01.2021 is mentioned as below:
    (i) To oversee progress with regard to removal of encroachments from Ridge.
    (ii) It's protection by way of fencing/ boundary wall and preparation of management plan for its restitution.

14. It is submitted that the Oversight Committee has conducted a total of 12 meetings in accordance with the directions of the Hon'ble National Green Tribunal, in the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 29.07.2024. The copies of the minutes of the first 11 meetings are annexed herewith as **Annexure-V(*Colly*)**.

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15. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of

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boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

16. It is further submitted in WP(C) No. 9965/2016 titled Devinder Vs. LT. Governor, GNCTD & Ors. the Hon'ble High Court of Delhi passed direction vide order dated 08.01.2024 and 08.11.2023 regarding the notification under section 20 of Indian Forest Act, 1927. In compliance of the directions in the matter of WP (C) 9965/2016 titled as *"Devinder Vs The Lt. Governor & Ors."*, the status of notification u/s 20 of IFA and removal of forest encroachments has been filed on 14.12.2023, 08.01.2024 and 27.02.2024 by the Department of Forest and Wildlife, GNCTD. The copies of the said affidavits are being annexed as **Annexure-VI (*Colly*).**

17. The updated status of notification under Section 20 of Indian Forest Act, 1927 as reviewed by Oversight Committee in its last meeting dated 29.07.2024 is placed as **Annexure- VII**.

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18. It is submitted that the joint demarcation of the Ridge Reserve Forest on the ground by the Revenue Department along with the concerned land-owning agencies is necessary pre-requisite of notification under Section 20 of the Indian Forest Act, 1927 as directed by the Hon'ble

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NGT in order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD. That the specific orders of the Hon'ble NGT are as follows:

> *"Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished."*

19. Brief status of such demarcation is as below:

a. In compliance of the directions of Hon'ble NGT order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD; Southern Ridge has been only demarcated on the ground by the Revenue Department.

b. As per the comments of the Revenue Department, due to urbanization of the 13 villages falling in Southern Ridge in 2019, the inputs of the DDA needs to be incorporated before proceeding for notification under Section 20 of IFA, 1927.



c. Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies.

d. The rest of the 03 ridges are yet to be jointly demarcated on the ground by the Revenue Department and the concerned land-owning agencies.

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20. That in the judgment dated 15.01.2021 passed by Hon'ble National Green Tribunal in OA. No. 58/2013 titled *"Sonya Ghosh Vs GNCTD"*, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows:

> *"15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under the section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area."*

21. **<u>Southern Ridge</u>**

Land Owning Agency: Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in three-phase manner as follows:

Phase-I: All the khasras which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest

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Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasras will be taken up in Phase II:

i. where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. where Tatima proceedings are not required/ pending.
iii. which were left during Phase I due to certain reasons.

Phase-III: All the following khasras will be taken up for notification after the completion of all required action by FSO and Revenue Department in due course of time, where:

i. rights and concessions are yet to be settled by FSO and Appellate Authority.
ii. Tatima proceedings are yet to be completed by the Revenue Department.

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Status of progress in various phases is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area** ii. Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 Ha. iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.**

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	iv. **Current status:** The comments of the Revenue Department are received and comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge). The file for notification is under process.
Phase II	i. Area in **Phase-II** notification constitutes approximately **1594.52 Ha area i.e. about 25.71% of total Southern Ridge area.** ii. **Current status:** The file for notification is under process.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area.** ii. **Current status:** The file for notification will be moved after completion of Tatima proceedings and FSO and Appellate Authority cases.

Status of cases in the Court of Forest Settlement Officer (FSO) in Southern Ridge.

The Additional Magistrate of the South, South-West and Headquarter in Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) for deciding the rights and claims before notification under Section 20 of IFA, 1927.

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The information regarding the matters of total cases and disposed matters are below:

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Division	Total no. of cases	No. of cases disposed of	No. of cases pending
South Forest Division	92	48	44
West Forest Division	15	5	10

Status of appeals made before the First Appellate Authority in Southern Ridge

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of IFA, 1927.

Division	Total no. of appeals against FSO orders made before First Appellate Authority till date
South Forest Division	36 (Affecting approx. 113.36 Ha of Forest land)
West Forest Division	7 (Affecting approx. 5.88 Ha of Forest Land)

Status of Tatima (Partition) Proceedings in Southern Ridge

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Tatima: Tatima (Partition) Proceedings are done under the provisions of Delhi Land Revenue Act, 1954 read with chapter 9 of the Punjab Land Revenue Act, 1887 from section 110 to 126 dealing with partition of land having different landowners.

Tatima (Partition) proceedings (Proceedings for Division of Khasra between occupants) are needed for Khasras which are under Forest area in part.

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Complete process of Tatima proceedings for successful notification of land as Reserve Forest under section 20 of IFA, 1927 consist of dividing the land after consensus of all landowners by SDM concerned, demarcation of land on ground and digitization of khasra based on ground demarcation.

Sl. No.	Village	No. of Khasras for which Tatima is to be Done	Tatima process completed	Tatima process initiated
1	Asola	15	4	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	1	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24
	Total	**239**	**18**	**153**

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22. <u>Northern Ridge</u>

Land Owning Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled *Sonya Ghosh vs.*

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GNCTD the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I - All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II - Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. ii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

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23. Central Ridge

Land Owning Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir - Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO

Status of progress in various phases is as below:

864 Ha.	(i) Available orders of Forest Settlement Officer (**FSO**) with respect to institutions which have been allotted land in Central Ridge have been scrutinized by the DCF (West). (ii) Available orders of Hon'ble Supreme Court of India with respect to those institutions were also scrutinized. (iii) DGPS survey and Ground verification of institutions has been done by DCF (West) jointly with L&DO. (iv) DGPS survey and Ground verification of boundary of Central Ridge has been done by DCF (West). (v) Multiple meetings under the chairmanship of worthy Chief Secretary with different stakeholders like DDA, L&DO, CPWD, Revenue Department have been held regarding finalization of section 20 notification of Central Ridge.

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	(vi) Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies. (vii) Draft notification of section 20 of Central Ridge is being prepared by the DCF (West) and will be submitted for approval of the competent authority.

24. South Central Ridge

Land Owning Agency: DDA

Status of progress in various phases is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on **14.12.2023**. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

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25. Nanakpura Ridge

Land Owning Agency: DDA

8.36 Ha.	i. The proposal for notification has been prepared based on khasra available with GSDL and boundary

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	description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file for notification is under process. iii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

26.It is submitted that all the relevant notifications being issued under section 20 of Indian Forest Act, 1927 in the ridge areas will be placed before Hon'ble Supreme Court for information through Ridge Management Board and CEC.

Part II : Status of removal of forest encroachment from the notified Ridge Reserve Forest

27.It is respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 11.03.2019 in the matter of O.A No. 58/2013 titled *Sonya Ghosh Vs. Govt. of NCT of Delhi & Ors.* had directed the Revenue Department to prepare complete maps of all villages and also give the concerned details, on an affidavit of Principal Secretary, Revenue Department. The copy of the Hon'ble National

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Green Tribunal order dated 11.03.2019 is herewith annexed as **Annexure- VIII.**

28. It is submitted that the Divisional Commissioner cum Principal Secretary of Revenue Department has filed an Affidavit with the demarcation report/maps along with other concerned details/ information as directed by the Hon'ble Court. The copy of the said affidavit dated 05.04.2019 is placed as **Annexure- IX**.

29. That the details of the encroachment status of all the village and divisions as per the above-mentioned Affidavit as on 2019 herewith are annexed as **Annexure- X**.

30. It is submitted that under the directions and monitoring of Oversight Committee (OC) constituted as per the directions of Hon'ble NGT vide judgment dated 15.01.2021 in the matter of OA. No. 58/2013 case titled as *Sonya Ghosh Vs GNCTD*, Department of Forests and Wildlife, GNCTD is removing the encroachment from the notified forest areas under the overall mechanism of District Task Force (**DTF**) headed by the concerned District Magistrate with necessary assistance of Police and Revenue Department.

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31. That it is submitted that the department is making sincere efforts to prevent and evict the encroachments and protect the Ridge Forest area.

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32. The details of efforts of the Department of Forests & Wildlife in removal of encroachments and protection of Ridge are as below:-

a. The department is conducting regular encroachment removal drives on the encroachments identified by Revenue Department subject to the availability of Police Force.

b. Regular scheduling and execution of encroachment drives through District Task Force chaired by District Magistrate.

c. Round the clock patrolling of forest land in every Beat by Forest Guard along with Security Guards headed by Range In-charge.

d. Any fresh encroachment identified is immediately removed with the help of police, provided that there is no stay order of the Hon'ble Courts on that land.

The copy of details of encroachment removal in Southern Ridge falling in the jurisdiction of South Forest Division is placed as **Annexure- XI**.

Part III : The functioning of Ridge Management Board (RMB) constituted under the orders of Hon'ble Supreme Court in the matter in WP (C) 4677/1985 titled as MC Mehta vs Union of India & Ors.

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33. It is submitted that the RMB is a court appointed, non-statutory body with Chief Secretary as Chairperson, PCCF/

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APCCF as Member Secretary and Pr. Secretary (E&F) and CCF/ CWLW as one of the members. Notably, the RMB is a recommendatory body and any recommendation by the RMB with respect to a project submitted by the User Agency in ridge area/ geo-morphological ridge area is sent for further examination including the site visits and recommendation of the Central Empowered Committee (CEC) before final approval is accorded by the Hon'ble Supreme Court.

34. It is submitted that Ridge Management Board (RMB) was earlier constituted by the GNCTD vide order dated 06.10.1995 consisting of 8 officers including Chief Secretary, Delhi; Finance Secretary, Delhi; Vice Chairman, DDA; Secretary (Environment & Forest); Conservator of Forest and Deputy Conservator of Forest along with representative from 2 NGOs. The same was recognized by the Hon'ble Supreme Court vide its order dated 29.09.1995 and 09.05.2002 in the captioned matter. The copy of Hon'ble Supreme order dated 29.09.1995 and 09.05.2002 and orders of the Govt. of NCT of Delhi dated 06.10.1995, 30.04.2013, 03.07.2017 along with Gazette Notification of 01.03.2021, are herewith annexed as **Annexure – XII.** (*Colly*)

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35. The Central Empowered Committee (CEC) while recommending the proposal to the Hon'ble Supreme Court in the IA No. 1801 of 2007 filed in W.P. (C) No. 202/1995

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before the Hon'ble Supreme Court for use of forest land falling in Delhi Ridge for the construction of Bridge over Neela Hauz Water Body at Aruna Asaf Ali Marg, imposed certain terms and conditions; one of them being that *'for the use of the land falling in Delhi Ridge area, clearance from the Delhi Ridge Management Board to be obtained'*. The proposal was granted final approval by the Hon'ble Supreme Court vide its order dated 07.09.2007 while imposing the same conditions as recommended by the CEC. The copy of the order of the Hon'ble Supreme Court is annexed herewith as **Annexure – XIII**.

36. The Hon'ble High Court of Delhi vide order dated 30.11.2011 in Writ Petition (Civil) No. 3339 of 2011 in the matter of Ashok Kumar Tanwar v. UOI directed that

> *"... the area in question is given the character of a geological ridge though falling outside the Forest Ridge Land. Even in respect of such land, clearance from the Ridge Management Board of the Hon'ble Supreme Court through the Central Empowered Committee is to be obtained before carrying out any construction. Such permissions is a pre-requisite in view of the directions of the Supreme Court ..."*

Thereafter, prior approval from the Hon'ble Supreme Court, after recommendation of the Central Empowered Committee and Ridge Management Board, is mandatory even in cases where the project proposal falls outside the

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ridge area but having features geologically similar to the Ridge (Geo-Morphological Ridge).

37. The Hon'ble Supreme Court vide its judgment dated 29.06.2016 in Civil Appeal No. 5370/2016 in the matter of **DDA Vs Kenneth Builders & Developers Ltd. & Ors.**, has directed as follows:-

> *"... as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of the DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court. The CEC in its Report stated in this regard as follows:*
>
> *"6. The non-forestry use of land falling in Delhi Ridge for implementation of the various development projects are being permitted only after the proposal is cleared/recommended by the Ridge Management Board and permitted by this Hon'ble Court. Such permissions have been granted by this Hon'ble Court subject to deposit of 5% of the estimated project cost with the Ridge Management Board Fund for conservation and development of Delhi Ridge and compensatory afforestation over equivalent non-forest land/Ridge land at project cost....."*

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38. It is submitted that all the agencies dealing with the various projects and proposals were directed to comply with the judgments of the Hon'ble High Court & Hon'ble Supreme Court in accordance with recommendations of the CEC and RMB and final approval by the Hon'ble Supreme Court and then as per the provisions of the DPTA, 1994 and FCA, 1927 which implies non forestry activity was prohibited in the Ridge area including the morphological Ridge without the approval by the Hon'ble Supreme Court.

39. RMB strictly follows with the procedure directed by the Hon'ble Court and accordingly has acted in a bonafide manner in order to protect the Ridge Area from encroachments and unwarranted diversion of forest land.

40. It is submitted that, the details of proposals which have been recommended by the Ridge Management Board since its inception is placed at **Annexure- XIV**. Out of 63 proposals, only 40 proposals have been finally approved by the Hon'ble Supreme Court which amounts to diversion of 76.08 ha of ridge reserve forest area and 102.37 ha of geo-morphological ridge area for non-forestry purposes.

41. It is submitted that the letter sent by Conservator of Forests to all land owning agencies dated 28.11.2023, categorically provides that the protection of Ridge and forest, as per the provisions of FCA and the relevant orders of the Hon'ble Supreme Court of India, also the responsibility of respective ridge managing agency; and if any non-forestry

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work is proposed in the ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain the prior approval of Hon'ble Supreme Court of India through RMB and CEC. The copy of letter dated 28.11.2023 is placed as **Annexure -XV**.

42. It is respectfully submitted that there has been perpetual increase in green cover (Forest and Tree cover) in Delhi through the concerted efforts of Forest Department along with all greening agencies. The same has been reflected in India State of Forest Reports (ISFR) of the Forest Survey of India (FSI), a summary of which is provided in the table below:

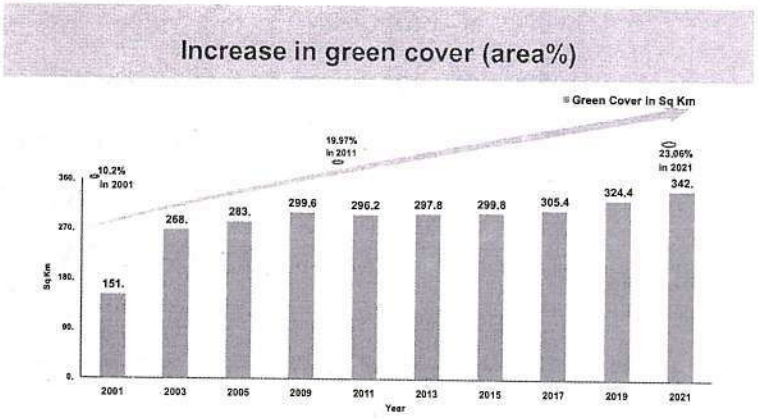
Table: Growth of green cover in Delhi during the period 2001- 2021

S. No.	Year	Area of Green covers in Delhi (sq. km.)	Percentage (%)
1.	2001	151.00	10.20
2.	2003	268.00	18.07
3.	2005	283.00	19.08
4.	2009	299.58	20.20
5.	2011	296.20	19.97
6.	2013	297.81	20.08
7.	2015	299.77	20.22
8.	2017	305.41	20.59
9.	2019	324.44	21.90
10.	2021	342.00	23.06

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43. The following graph shows the increase of green cover in NCT of Delhi from 2001 to 2021:

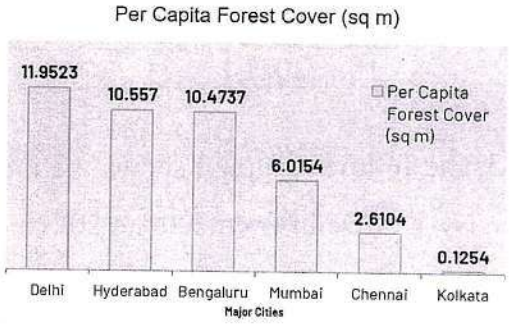
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Graph: Increase in Green Cover of NCT of Delhi during the period 2001-2021

44. The ISFR 2021 states that the National Capital Territory (NCT) of Delhi is part of one of the most rapidly expanding urban agglomerations in the world, facing immense pressures from rapid urbanization, demographic growth, and intense infrastructure development. Despite these challenges, the NCT of Delhi has successfully improved its green cover from 10.20% in 2001 to 23.06% in 2021 through a successful model of sustainable development. Thus, on the assessment of the ISFR 2021 and Population Census 2011, NCT of Delhi emerges as the greenest metro city of the country with highest per capita Forest Cover as mentioned below:





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45. It is submitted that the Forest Department has following infrastructure /mechanism is in place for the protection of forests and prevention of encroachments in forest areas:

i. Forest Control Room (FCR) and Quick Response Team (QRT) at Headquarter level and QRTs at Divisional level have been constituted to ensure Quick Response Mechanism.

ii. 264 forest front line staff have been posted in NCT of Delhi as per the jurisdiction for the implementation of DPTA,1994, IFA,1927, WPA, 1972 and FCA,1980 as tabulated below:

S. No	Name of the Posts	Nos.
1.	Forest Ranger	04
2.	Wildlife Inspector	01
3.	Dy. Range Officer	12
4.	Forester	25
5.	Forest Guard	215
6.	Wildlife Guard	07

iii. As far as Forest/Tree Protection in NCT of Delhi is concerned, the area of NCT of Delhi has been divided into four territorial Forest Divisions each headed by Deputy Conservator of Forest (DCF). These forest divisions are divided into Forest Ranges, which are further divided into Forest Beats. The jurisdiction of Forest Divisions, Forest Ranges and Forest Beats have been clearly delineated and DCFs, Range Officers/ Deputy Range Officers and Foresters/ Forest Guards are posted accordingly to protect and preserve the

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Forests and Trees of NCT of Delhi in addition to other duties such as scientific management forest, afforestation, wildlife management and protection, etc.

iv. It is submitted that all the executive staff of the Forests Department, GNCTD have to undergo professional training as per the Recruitment Rules in the Central/ State Forest Training institutes established for this purpose. In this regard, it is submitted that the recently recruited 210 Forest Guards have undergone 6 months professional field training at Karnataka Forest Academy, Dharwad and Forestry Training Institute, Kanpur. The recently recruited 4 Forest Rangers have undergone 18 months professional training at Odisha Forest Rangers' College (OFRC), Angul. Further, the department regularly organizes subject specific training modules for the field staff.

v. The Department has also requested the assistance of Delhi Police, Delhi Fire Service and Centralized Accident and Trauma Services (CATS) for ensuring immediate response as and when the situation so requires. In this regard the Department has issued communication dated 21.05.2024 to the above authorities and the deponent undertakes to produce the same as and when directed by this Hon'ble Court.

vi. There are 18 four-wheelers and 136 Two-wheelers available with the field staff for field duty including

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enforcement of DPTA, 1994. This includes recently purchased 5 Minibuses (Force Urbanias) for quick movement of QRTs.

vii. Some of the vehicles, both four wheelers and two wheelers, are equipped with sirens and Flashers (Green & Red). Rest of the essential items to be provided to the QRTs are being provided. Necessary instructions in this regard have been issued to all territorial DCFs.

46. It is submitted that the Department of Forests and Wildlife has created Green Helpline Portal for handling the complaints regarding tree offences whereby the complaints are first uploaded on the Green Helpline Portal by a dedicated team functioning in the Forest Control Room in the department's headquarters office. Complaints received via email, message & physical letter from Listening Post (LG), CPGRAM – Centralized Public Grievance Redress & Monitoring System, PGMS – Public Grievance Monitoring System portal, E-Forest Grievance are also being registered on Green Helpline Portal.

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47. The steps and timeline followed by the department since May, 2024 to address complaints regarding illegal felling, cutting, pruning, removal, or disposal of trees through the Green Helpline Portal [which is being monitored by the Hon'ble High Court in W.P. (C) No. 12271/2022 Rajiv

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Datta vs. GNCTD and Ors.] as per the Quick Response Mechanism, are as follows:

(i) **Complaint Reception:** Complaints are received by the call center agent via calls on the Toll-Free Green Helpline Number 011-23378513 and through the Green Helpline Portal (ghl.eforest.delhi.gov.in).

(ii) **Complaint Registration**: Once the complaint is registered, a complaint number is conveyed to the complainant, Beat Officer, Range Officer, Deputy Conservator of Forest, and Quick Response Team via SMS.

(iii) **Assignment of Beat Officer**: A Beat Officer is automatically appointed based on the location of the offense within the concerned division.

(iv) Action Steps and Timeline:

a. **Time (0 hr to 1 hr):** The Beat Officer/Forest Guard acknowledges the complaint and reaches the site for inspection within an hour. The required action is taken, and the status is uploaded on the Green Helpline Portal within 24 hours of receiving the complaint. If the Beat Officer does not acknowledge the complaint within 30 minutes, another Beat Officer/Forest Guard is immediately assigned by the concerned Range Officer.

b. **Time (1 hr to 2 hrs)**: If the assigned Beat Officer cannot visit the site within one hour due to unavoidable circumstances, the Quick Response Teams (QRTs) in the divisions will attend to the complaint, reach the site, and take immediate

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action. Messages regarding this are sent to the Range Officer, concerned DCF, and QRT (Divisions) simultaneously.

c. **Time (2 hrs to 3 hrs)**: If no action is taken by the QRT (Division) within one hour of the complaint being assigned, the QRT established at the Forest Headquarter is assigned to reach the site. Messages regarding this are sent to the Deputy Conservator of Forest (P&M) and QRT (Headquarter) simultaneously.

(v) **Post-Inspection Reporting**: After the site inspection, the Beat Officer/Quick Response Team (QRT) must upload a report on the portal within 24 hours, detailing the status of the complaint as follows:

a. **Genuine Complaints:** Beat officers upload the KML file, photos of the location, and remarks on the action taken.

b. **False Complaints:** Beat officers upload images and provide reasons proving the complaint to be false. For complaints not related to Forest, Beat Officers provide details of the responsible/ concerned department.

c. **Transfer to DCF/Range Officer**: If the complaint is of a serious nature, the Beat Officer may transfer the complaint to the Range Officer (RO) and Deputy Conservator of Forests (DCF) with valid reasons for such transfer.

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(vi) **Report Review and Resolution**: After the report is uploaded on the Green Helpline Portal by the Beat Officers/ QRT, the Range Officer and DCF will receive messages to cross-check the report and resolve the complaint accordingly.

(vii) **Notification to Complainant:** The complainant receives an SMS notification regarding the status of their complaint.

48. The Hon'ble High Court of Delhi vide its order dated **23.02.2024** has directed to implement the SOP submitted by the Petitioner till the notification of SOP prepared by the Department. In compliance to the order of Hon'ble High Court, the Standard Operating Procedure annexed by the petitioner with the petition W.P. (C) No. 12271/2022 has been implemented, as an interim measure, till the notification of Standard Operating Procedure under Section 33 of Delhi Preservation of Trees Act, 1994 by the Department of Forest & Wildlife, GNCTD.

49. It is also submitted that in W.P.(C) 6976/2023 Bhavreen Kandhari Vs. Union of India & Ors. in CM APPL. 27165/ 2023, The Hon'ble High Court of Delhi passed the direction to take instructions for any other force which can be deployed for the protection of forest to ensure that no illegal activities or encroachments in the forest area is done by the land grabbers and mafia etc. Accordingly, the Department of Forests & Wildlife, GNCTD sent letter

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dated 15.07.2024 to MoEF&CC regarding the information of the assessment and requirement of 446 numbers of additional armed manpower/ force required to protect the forest in NCT of Delhi from encroachment, illegal activities, land grabbers etc.

The copy of letter dated 15.07.2024 to MoEF&CC along with the order dated 20.03.2024 of the Hon'ble High Court of Delhi placed as **Annexure- XVI (*Colly*)**.

50. It is humbly submitted that the respondent has the highest respect and regard for the orders of the Hon'ble Court. The Department is pursuing the directions of the Hon'ble Courts with bonafide intention and taking all the necessary steps in order to protect and preserve the Ridge – the lungs of Delhi.

New Delhi

Date:___.08.2024

Respondent

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ATTESTED
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1-2004 05 INSERVATOR OF FORERT ID 23361876

PART IV

ELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest ct, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has roprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg. Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, Behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.
(Approximate area 87 hm.)		
II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg
	East by	Mandir Marg, Institutional area and Willingdon Crecent.
	West by	Inderpuri Road and Naraina Industrial area.
(Approximate area 864 hm.)		
III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazarika Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli.
(Approximately area 626 hm.)		
IV. Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.
	South by	State of Haryana.

40

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फा.सं. 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप-राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).—In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi.

G. C. JOSHI, Dy. Sec.

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Annexure 2

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DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March, 1996

No. F. 11-(40)/PA/DCP/96 (1).—In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their Notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby declares that it has been decided to constitute the lands mentioned in Schedule 'A' below as reserved Forest :—

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government has proprietary rights in

Nanakpura area
(Opposite Nanakpura Gurudwara)
surrounded on

North by — Ring Road

East by — Road bifurcating from Ring Road separating Moti Bagh South and leading to Arya Samaj Temple and down to Pump House.

South by — School and Kalyani Shop.

West by — 'C' Block of Central Government Flats, Nanakpura and further Road leading to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No. F. 11-(40)/PA/DCP/96 (1).—In pursuance of the provisions of clause (c) of sub-Section (1) of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate (Revenue), Delhi, to be the Forest Settlement Officer to inquire into and determine the existence, nature and extent of any right claimed to exist in favour of any person in or over any land comprised within such limits as notified vide Notification No. F. 11-(40)/PA/DCP/96(1) dated 19th March, 1996 or in or over any forest-produce and to deal with the same as provided in Chapter-II of the said Act.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

D. S. NEGI, Development Commissioner

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and Published by the Controller of Publications, Delhi-110054—1996.

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Annexure 3

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village***	-	***214-02***
	Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)		
	Encroachment of 1-18 removed (Pg. 1661)		
5.16	***Rangpuri Village***	-	***246-01***
	Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)		
	Encroachment of 9-18 removed (Pg. 1661)		
5.17	***Mahipalpur Village***	-	***17-04***
	Ridge Area 92-03 AnnexureR26 (Pg.1656)		
5.18	***Ghitorni Village***	-	***NIL***
	Ridge Area 732-14		
5.19	***Rajpur Khurd Village***	-	***NIL"***
	Ridge Area 60-09		

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

Annexure-I 864

Annexure 4

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;

(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.

(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Annexure 5 colly Annexu colly

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/ 10593-10608 **Date:** 15/02/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/ 10593-10608 Date: 15/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
6. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
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F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi. 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

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F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

- PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
- Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
- Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
- As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
- PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

- A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
- DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. **Status of notification under section 20 of IFA 1927:**

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. **Preparation of Management Plan/ Working Plan:**

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13018-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, lst Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

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2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

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F.1(2497)/Legal/HQ/20-21/5585-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	**Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021.**
2	Rajpur khurd	5.61	5.61	Received	**Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21**
3	Chattarpur	50.24	14.18	Received	
4	Dera Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Saidulajaib	34.89	6.55	Comments Awaited	Awaited
6	Satbari	143.15	71.68	Comments sought from DDA in few khasras	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nebsarai	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Devli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	61.30	2.52	Received	
18	Rangpuri	150.08	89.30	Received	
19	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Under preparation
2.	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase.
3.	Chattarpur	50.24	34.09	Under preparation
4.	Dera Mandi	1090.36	190.87	
5.	Jaunapur	327.53	110.75	
6.	Ayanagar	343.18	80.71	
7.	Satbari	143.15	58.52	
8.	Saidulajaib	34.89	23.23	
9.	Maidangarhi	423.04	122.12	
10.	Nebsarai	49.36	20.10	
11.	Asola	775.48	113.91	Under Process
12.	Bhatti	1119.67	111.22	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	85.61	
16.	Rajokari	277.67	39.46	Under Process
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Maidangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Saidulajaib	3		
11	Sahoorpur	1		1
12	Satbari	2		

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Ghitorni	1	1	
16	Rajokri	5		
17	Rangpuri	19		
Total		**167**	**4**	**48**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	**Nil**
2.	Chhattarpur	**Nil**
3.	Nebsarai	**Nil**
4.	Sahoorpur	**Nil**
5.	Devli	**Nil**
6.	Asola	**4.06**
7.	Bhatti	**Nil**
8.	Maidangarhi	**0.16**
9.	Saidulajab	**0.16**
10.	Satbari	**Nil**
11.	Jaunapur	**0.23**
12.	Deramandi	**2.67**
13.	Tughlakabad	**1.74**
14.	Pulpehladpur	**0.11**

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	4.51
16.	Rajokari	3.10
17.	Ghitorni	Nil
Total		16.74 Ha

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		35,573

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021.)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43

Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Tattima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.

[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/1621-40 **Date:** 11.10.2022

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Aaya Nagar	**0**	0.8	South
2	Chhattarpur	**0**	0.083	South
3	Nebsarai	2.463	1.807	South

4	Sahoorpur	**0**	0	South
5	Devli	**0**	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	**0**	0.32	South
9	Saidulajab	**0**	0	South
10	Satbari	**0**	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehladpur	0.2	0	South
15	Rangpuri	**0**	0.6	West
16	Rajokri	**0**	0.1	West
17	Mahipalpur	**0**	0	West
Total		**17.433**	**6.28**	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases in FSO court**	**No. of Cases disposed**	**No. of cases pending in FSO court**
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**235**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately **6.7 Km** of wall has been constructed &**3.4 km** boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**
    - DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge
    - A review meeting was held on 14.06.2022 under the Chairmanship of Secretary to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
    - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

"....(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing. "

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

1. there is any court ...."

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is nc controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).
6(1). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

[Action: DCF(S&W)]

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**N o . of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		Area (in Ha)	2 Notification(in Ha)	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

~~13.~~	~~Sahoorpur~~	~~276.66~~	~~26.90~~	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	**Status**
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/seeglegal/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	0.041	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.87	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong displeasure on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

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Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " *Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—*

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, DMs and the Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	**Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23**
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

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[Action by: Divisional Commissioner]

- The list of cases pending before the FSO and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee .

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Saidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghitorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

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[Action by: DM (South, South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

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Ridge and Northern Ridge. The chairman expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. *Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.*

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

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- The committee was also apprised about FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhurelal Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

17/11/23

Mandeep Mittal, IFS

DCF (South)

reported as a violation of FCA,1980 report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

17/4/23

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	----Ha.	DGPS survey is being conducted & the draft notification is being prepared	------Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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